The Tripura Health services Rules, 1974
(Alongwith Gazette Copy as Amended upto 18th Amendment dt. 26.06.2018)


2. Corrigendum issued under No. F.20(6)-GA/73 dated 3-2-76.

3. Tripura Health Service (Second Amendment) Rules, 1977 issued under notification No.F.20(6)-GA/73 dated 12-4-77.

4. Tripura Health Service (Third Amendment) Rules, 1979 issued under notification No. F.20(6)-GA/73 dated 16-6-79.

5. Tripura Health Service (Fourth Amendment) Rules, 1980 issued under notification No. F.3(5)-MPH/68 dated 20-5-80.

6. Tripura Health Service (Fifth Amendment) Rules, 1981 issued under notification No. F.8(17)-HW/75 dated 9-4-81.

7. Corrigendum issued under No.F.20(6)-GA/73 dated 3-6-81.


Copy forwarded for information to:

1) The Special Secretary to Governor, Tripura, Agartala.
2) The Secretary to Chief Minister, Tripura, Agartala.
3) P.A.S to all Ministers/State Ministers/Deputy Minister, Tripura, Agartala.
4) P.A.S to Chief Secretary/Addl. Chief Secretary, Tripura, Agartala.
5) All Departments/Heads of Departments/Offices.

There has been many amendments to the Tripura Health Service Rules, 1974 since it came into force on 18th May, 1974, making it necessary to issue a corrected edition.

The enclosed Rules are accordingly issued incorporating all the amendments issued to date under notifications mentioned in the margin.

( R. N. GUPTA )
Secretary to the Government of Tripura, Health & Family Welfare Deptt.
Published in the 
EXTRAORDINARY ISSUE OF TRIPURA GAZETTE 
Agartala, Saturday, May 18, 1974 A.D. 
Vaisakha 28, 1896 S.E. 

GOVERNMENT OF TRIPURA 
APPOINTMENT & SERVICES DEPARTMENT 


NOTIFICATION 

In exercise of the powers conferred by proviso to 
article 309 of the Constitution of India and of all other 
powers enabling him in this behalf, the Governor of Tripura 
is pleased to make in consultation with Tripura Public 
Service Commission, the following rules regulating the 
conditions of service of the persons appointed to the 
Tripura Health Service namely:— 

(+ As amended by Seventh Amendment issued under 
notification No.F.20(6)-GA/73 dated 1-10-1982.) 

Short title and commencement. 

(i) These rules may be called "The Tripura Health 
Service Rules, 1974."

(ii) They shall come into force with effect from 
the date of publication in the official gazette.

Definition. 

2. In these rules unless there is anything repugnant 
to the subject or context:—

(A). "Commission" means Tripura Public Service 
Commission.

(b). "Government" means the State Government of 
Tripura.

(C). "Governor" means the Governor of Tripura.

(D). "Service" means the Tripura Health Service.

(E). "Member of the service" means the Officer 
appointed or deemed to have been appointed 
under the provisions of the rules.

(F). "Year" means + calendar year.

Contd. .... P/2.
(G) "Duty post" means any post specified in the first schedule.

(H) "Schedule" means schedule appended to these rules.

(I) "Basic Medical and Public Health qualifications" means the recognised medical qualifications specified in any of the schedules under the Indian Medical Council Act, 1956 (102 of 1956).

(J) "Selection Committee" means the Committee constituted under rule 18,

(+ As amended by Seventh Amendment)

Constitution and classification.

3. CONSTITUTION OF THE TRIPURA HEALTH SERVICE AND ITS CLASSIFICATION.

i) On and from the date of commencement of these rules, there shall be constituted a State Service to be known as the "Tripura Health Service".

ii) The Service shall have five grades, namely:

a) Grade-I (Super time grade).

b) Grade-II (Selection grade).

c) Grade-III (+ Specialists/Senior Administrative Officers).

d) Grade-IV (Senior Medical Officer/Junior Specialists).

e) Grade-V (Junior Medical Officers).

"+ The posts in the service shall be State Civil Service posts and their classification shall be as provided in the general order of classification of State Civil Service posts as issued by the Government from time to time".

(+ As amended by Seventh Amendment).

4. AUTHORIZED PERMANENT STRENGTH OF THE SERVICE.

i) The authorised permanent strength of the service and the nature of posts included therein shall be as specified in the first schedule.

Contd. .... P
ii) The Governor, subject to such conditions and limitations as may be prescribed by him in the behalf may by order create temporary or permanent duty posts or exclude any duty post for such period as may be specified therein.

( As amended by Seventh Amendment )

APPOINTMENT

5. Appointment to the duty posts of the service after commencement of these rules shall be made by the following methods :-

a) i) Appointment to the post of Director of Health Services in Grade-I shall be made by promotion from officers of Grade-I and failing that from officers of Grade-II having not less than 5 (five) years service in Grade-I and/or Grade-II, on the recommendation of the Selection Committee and on the basis of merit with due regard to seniority; provided that the post may be filled up by direct recruitment on the recommendation of the Commission or on deputation in case of non-availability of suitable person for promotion.

*  ii) Appointment to the other posts in Grade-I shall be made by promotion from the officers of Grade-II with not less than 5 (five) years service in that grade on the recommendation of the Selection Committee on the basis of merit with due regard to seniority and failing that by direct recruitment on the recommendation of the Commission or on deputation.

(* As amended by Sixth Amendment issued under Health & Family Welfare Department Notification No.F.20(6)-GA/73 dated 19-5-81 and Seventh Amendment )

Contd. ........ P/4.
b) Appointment to the posts in Grade-II in any one year shall be made in the manner indicated below:

i) by filling up 80% of the posts + by promotion from the officers in Grade-III with not less than five years' service in Specialist's post of seven years' service in general post in that grade on the recommendation of the Selection Committee according to merit with due regard to seniority;

ii) by filling up remaining 20% of posts by direct recruitment through the Commission.

c) Appointment to the posts in Grade-III in any one year shall be made in the manner indicated below:

i) by filling up 50% of the posts by promotion from the officers in Grade-IV with not less than five years' service in + Junior Specialist's post or seven years in general post in that grade on the recommendation of the Selection Committee according to merit with due regard to seniority;

ii) by filling up remaining 50% of the posts by direct recruitment through the Commission.

(*) (d) Appointment to the posts in Grade-IV shall be made by promotion from the officers in Grade-V with not less than five years' service in that grade on the basis of recommendation of the Selection Committee according to merit with due regard to seniority.

(e) Appointment to the posts in Grade-V shall be made by direct recruitment through the + Commss as per provisions contained in second and third schedules.

(*) As amended by Third Amendment issued under Health & Family Welfare Notification No. F.20(6)-9A/73 dated 16-6-1979 and Seventh Amendment.)
6. Direct recruitment to the service shall be made on the recommendation of the Commission and the Commission after necessary selection, shall forward to the State Government a list arranged in order of merit of the candidates who have qualified by such standards as the Commission may determine for selection.

( As amended by Seventh Amendment )

INCLUSION TO THE LIST SHALL NOT CONFER RIGHT TO APPOINTMENT

7. The inclusion of a candidate's name in the list referred to under Rule 6 shall confer no right to appointment unless the Governor is satisfied after such inquiry as may be considered necessary that the candidate is suitable in all respects for appointment to the Service and an actual offer of appointment is made.

( As amended by Seventh Amendment )

ELIGIBILITY AND QUALIFICATION

8. A candidate for direct recruitment to Grade-I to Grade-V shall have the qualifications as mentioned in the Third Schedule and satisfy the other conditions as specified in the Second Schedule.

( As amended by 6th Amendment issued under Health & Family Welfare Department Notification No. F.20(6)-GA/73 dated 19-5-81 and Seventh Amendment).

INITIAL CONSTITUTION OF SERVICE

9(i). The existing members of the Central Health Service who are on deputation to Tripura under the provisions of Section 63 of the North Eastern Areas (Re-organisation) Act, 1971 and also the ......
existing members of the State Health Department shall be absorbed on the commencement of these rules against such duty posts as may be considered suitable according to their qualifications and experience as may be decided by the Selection Committee.

Provided that any member having lien to any other service under the Government of India or any other State Government shall not be so absorbed, unless he exercises an option to come over to Trinura Health Service, and the option once exercised shall be final.

(2) Persons who are not absorbed at the time of initial constitution of the service will continue to hold the post to which they were appointed.

The cases of officers who are considered for appointment to the service though not actually appointed thereto under rule 9(1) of Trinura Health Service Rules, 1974, shall be considered while filling up future substantive vacancies by selection against promotion quota.

(As amended by Seventh Amendment)

PROBATION, CONFIRMATION ETC.

10. All appointments other than appointments of the members of +Central Health Service + or any other State Health Service, who are permanent and have opted for absorption in the +Service under these Rules, shall be on probation for a period of two years from the date of appointment + provided that service service rendered in a temporary or in an officiating capacity in equivalent post under any Government, shall be taken into account;

Provided further that the Governor may + reduce or extend the period of probation
in consultation with the Commission. On completion of the period of probation the members of the Service shall be confirmed in their respective grades.

(+ As amended by Seventh Amendment)

RULES REGARDING PROBATION

11. A person on probation shall be liable to be discharged from service at any time without assigning any reason, provided that if he holds a lien to any permanent post under any Government, he shall be liable to be reverted to that post.

12. A person on probation who holds a lien to any permanent post under any Government may, if he so desires, during the period of probation, have the option to revert back to his parent Department or Government after giving such notice, as may be prescribed by the Governor.

13. During the period of probation or thereafter a candidate shall undergo such training as may be prescribed by the Government.

(+ As amended by Seventh Amendment)

DUTY POSTS TO BE FILLED UP BY THE MEMBERS OF THE SERVICE

14. Every duty post shall be held by a member of the Service or an officer appointed to officiate under the rules.

(+ As amended by Seventh Amendment)

(+ All appointments to grades, and not to posts.

15. All appointment to the service shall be made to Grade-I to Grade-V as the case may be and not against any specific posts included in the Service.

(+ As amended by Seventh Amendment)

Contd. .... P/8.
16. (a) No person who has more than one wife living, or who having a spouse living, marries in any case in which such marriage is void by reason of its taking place during the life time of such spouse, shall be eligible for appointment to the service; and

(b) No woman whose marriage is void by reason of the husband having a wife living at the time of such marriage or who has married a person who has a wife living at the time of such marriage, shall be eligible for appointment to the service;

Provided that the Governor may, if satisfied that there are special grounds for so ordering exempt any person from the operation of this rule.

(As amended by Seventh Amendment).

SELECTION FOR OFFICIATING APPOINTMENT

17. (i) Notwithstanding anything contained in these rules, if the exigencies of service so require a duty post for which a member of the Service is not available, may after consultation with the Commission, be filled on an officiating basis by the appointment of an officer belonging to a State or Central Health Service on deputation for such period or periods ordinarily not exceeding three years.

(ii) Notwithstanding anything contained in these rules, where appointment to a duty post is to be made purely as a local arrangement for a period of not exceeding six months, such appointment may be made by the Governor from persons who should be available locally or from any outside sources;
Provided that such persons shall possess the qualifications as prescribed in the Third Schedule and satisfy other conditions of eligibility as prescribed in the Second Schedule:

( + As amended by Seventh Amendment)

CONSTITUTION OF SELECTION COMMITTEE

18. Recruitment for initial constitution and departmental promotion shall be made on the recommendation of a Selection Committee (hereinafter referred to as the Committee), consisting of:

i) CHAIRMAN
   The Chairman or a member of the Commission.

ii) MEMBERS
   Secretary of the Department to which the cadre relates or any other Senior Secretary as decided by the Government.

iii) Director of Health Services or any other Specialist nominated by the Government, either locally or from outside. (For all Grades other than Grade-I for which another Senior Secretary will be nominated by the Government)

( + As amended by Seventh Amendment)

PAY AND ALLOWANCES

(*)(+)(19)(1) The scale of pay attached to the service shall be as follows:

(a) Grade-I - (i) Rs.2000-125/2-2250/- plus non-practising allowances as shown below:

1) Non-practising allowance at the rate of Rs.350/- per month from 18th May, 1974 provided that pay plus N.P.A. does not exceed Rs.2450/-.

2) Non-practising allowance at the rate of Rs.400/- per month from 1st October, 1980.

Contd. ..... P/10.
(ii). Rs. 1900-100/2-2100/- plus non-practising allowance as shown below:

1) Non-practising allowance at the rate of Rs. 350/- per month from 18th May, 1974 to 30th September, 1980 provided that pay plus N.P.A. does not exceed Rs. 2400/-

2) Non-practising allowance as at the rate of Rs. 400/- per month from 1st October, 1980.

(b) Grade-II - Rs. 1600-75-1900/- plus Non-practising allowance at the rate of Rs. 400/- per month.

(c) Grade-III - Rs. 1300-50-1400/-60-1700/- plus Non-practising allowance at the rate of Rs. 350/- per month.

(d) Grade-IV - Rs. 750-50-1400/- (E.B. after 8th stage) plus Non-practising allowance at the rate of Rs. 300/- per month.

(e) Grade-V - Rs. 500-40-900-1300/- (E.B. after 8th and 15th stages) plus Non-practising allowance at the rate of Rs. 250/- per month.

(ii) The rate of non-practising allowance as shown against each grade is subject to revision from time to time at the discretion of the Government.

(iii) A person when recruited directly shall on appointment to the service draw pay at the minimum of the time scale, unless otherwise decided by the Commission at the time of selection;

Provided that it shall be open to the Governor to determine the pay of any member of the service in such manner as the Governor deem fit if the special circumstances of the case so require.

(iv) Dearness allowances & other allowance shall be paid to the person holding the duty post at the such rates as may be determined by the Governor from time to time.

Contd. .... P/11.
(v) When a person is appointed or promoted from one grade to another grade, his pay shall be fixed in accordance with the provision of the fundamental Rules regarding fixation of pay.

(vi) (a) The Medical Graduate who will be appointed in Grade-V of the Tripura Health Service will be given three advance increments;

Provided that the pay of those Medical Graduates who have been appointed in Grade-V of the Tripura Health Service after 18-5-1974 will be fixed notionally and the financial benefit will start from the 16th June, 1979.

(b) A Medical Graduate appointed to a Grade-IV or Grade-V post shall be given one additional increment in the scale if he possesses Post-Graduate Diploma and two additional increments if he possesses Post-Graduate Degree, over and above the increments under clause (a) above and subject to the condition that such person has not been given such benefit earlier.

(*) As amended by Fifth Amendment issued under Notification No.F.20(6)-GA/73 dated 9.4.81 and corrigendum No.F.20(6)-GA/73 dated 2.6.81 and Seventh Amendment.

SPECIAL PROVISION FOR OPTEES.

20. In the case of members of the Central Health Service or any other State Health Service who opt for Tripura Health Service, they will be entitled to get the following benefits.

(i) All those persons who are due for promotion in their parent cadre by virtue of their length of service and/or possessing Post-Graduate qualifications who will be entitled to be absorbed at the initial constitution in a higher Grade than that in which he is being in his parent cadre.

Contd. .... P/12.
ii) Pay of those persons who are absorbed in Tripura Health Service at its initial constitution shall be fixed after allowing advance increments as indicated below:

(a) Those persons who are absorbed in Grade-II of the Tripura Health Service will get one advance increment in the Tripura Health Service pay scale with effect from 18-5-1974.

(b) Those persons who are absorbed in Grade-III of the Tripura Health Service will get two advance increments in the Tripura Health Service pay scale with effect from 18-5-1974.

(c) Those persons who are absorbed in Grade-IV of the Tripura Health Service will get three advance increments in the Tripura Health Service pay scale with effect from 18-5-1974.

(d) A Medical Graduate absorbed in Grade-IV of the Tripura Health Service at its initial constitution will get one additional increment if he possesses Post-Graduate Diploma and two additional increments if he possesses Post-Graduate Degree, over and above the advance increments in clause (c) above subject to the condition that such additional increment or increments will not be admissible to him who has received such benefit in Central Health Service or any other State Health Service.

(e) Those Medical Graduates who are absorbed in Grade-V of the Tripura Health Service at its initial constitution will get four advance increments in the Tripura Health Service pay scale with effect from 18-5-1974.

(*)(+) As amended by Fifth Amendmc. issued under Notification No.F.8(17) HFW/75 dated 9.4.81 and corrigendum No.F.20(6)-GA/73 dated 21.6.81 and Seventh Amendmc. (Contd. .... F/
(*) 20% (i) Pay of all persons who are absorbed in any Grade from Grade-I to Grade-V, of the Tripura Health Service at its initial constitution shall be fixed with effect from 18-5-1974 in the manner indicated below:

(a) The basic pay should be taken to determine the rate of State Government D.A. to be admissible on the date of absorption.

(b) Such State rate D.A. as admissible will be retained as separate element of D.A. admissible.

(c) The difference between the State rate of D.A. as above and the Central rate of D.A. will be treated as "Special Compensatory Allowance" (This may be merged as D.A. later when Central rate of D.A. is allowed to State Government employees).

(d) Present pay will be fixed in the appropriate scale at the same stage, or if there is no such stage at the former stage with personal pay for the difference.

(e) The date of increment will be the anniversary date of the officer.

(f) From the date of absorption, any grant of State Government D.A. will also be admissible.

(ii) Fixation of pay of a person on his promotion to an immediately next higher grade from a lower grade in which he was initially absorbed at the initial constitution of the Tripura Health Service shall be made under normal rules, provided that he shall be allowed, in addition, the same quantum of benefits as are admissible.
under sub-clause (b) and (c) of clause (1) of rule 29A.

(+-) As amended by Fifth Amendment issued under Notification No. F.8(17)-HFW/75 dated 9-4-81 and corrigendum No. F.20(6)-CA/73 dated 2-6-81.

OPTION FOR ABSORPTION IN TRIPURA HEALTH SERVICE

(+) Option

21. All those members of the Central Health Service who are on deputation under the Government of Tripura in pursuance of provisions of section 63 of the North Eastern Areas (Re-organisation) Act, 1971 shall be given an offer for exercising option (vide fourth schedule) for absorption under the Tripura Health Service against suitable grade as determined by the Selection Committee, after taking into consideration their length of service, experience and other qualifications.

(+) As amended by Seventh Amendment

SENIORITY

(+) Seniority

22. (i) The seniority inter se of the members of each of the Grade-II to Grade-IV of the Service shall be determined by the Governor in consultation with the Commission according to general principles of seniority framed by the State Government taking into consideration the length of service rendered by the persons concerned in equivalent grade under the State Government or the Central Government.

(ii) The relative seniority of the members in Grade-V of the Service shall be determined according to the order of merit in the list prepared and forwarded by the Commission to the Governor after selection.

Contd.... P/15.
(iii) Notwithstanding anything contained in the foregoing provisions of these rules, while determining seniority of the members who have opted to come under the Trinura Health Service their entire period of service in the equivalent grade or post shall be counted towards their seniority.

Provided that in the case of member who was confirmed in his previous post prior to his option, the seniority may be determined on the merit of the case from the date of such confirmation, if the same falls earlier to the date determined under this sub-rule, otherwise the seniority will be determined as above.

(iv) The relative seniority of direct recruits and of promotees shall be determined according to the rotation of vacancies between direct recruits and promotees which shall be based on the quotas of vacancies reserved for direct recruitments and promotions.

(+) As amended by Seventh Amendment

DEPUTATION

(+)) Deputation 23. A member of the service may be allowed to serve on deputation or on foreign service in a post, under the control of the Central Government or any State Government, any local authority, Statutory undertaking or a Government company as defined in Companies Act, 1956 or institution receiving grants from the Government on such terms as are admissible under orders of the State Government.

(+) As amended by Seventh Amendment

Contd. ....... 7/16.
LEAVE, PENSION ETC.

24. Leave, pension and other conditions of service of a person appointed to the service shall be as admissible to officers of equal rank of the State Government.

(+) As amended by Seventh Amendment

PRIVATE PRACTICE

25. A person appointed to the service shall not ordinarily be allowed to do private practice of any kind whatsoever, including consultant and laboratory practice. Instead, they shall be entitled to a non-practising allowance indicated in rule 19.

Provided that on their exercise of option so to do, they may be allowed to do private practice subject to the following terms and conditions:

(i) Non-practising allowance shall not be allowed to those who shall opt for private practice;

(ii) No Medical Officer shall be allowed to do private practice of any kind during their duty hour and when they are required to attend patients in Hospital;

(iii) They shall not be allowed to be attached to any Nursing home, Clinic, Laboratory or any Medical Institution run privately;

(iv) They shall charge fees from the private patients at a fixed and reasonable rate to be determined in consultation with the Union Medical Association and approved by the Government;

(v) They shall not charge any fee from the patients already admitted in the hospital or the patients who are registered in the Out Patients Department.
(vi) Medical Officers opting for private practice shall maintain detailed diary of their patients, and fees charged;

(vii) The option so exercised by the Medical officer for doing private practice may be withdrawn at any time and the Government also may obliterate the same at their discretion;

(viii) Medical Officers opting for private practice shall display those rules prominently in their private chamber for information of the patients in general.

The above provisions are notwithstanding anything said in Rule 15 of Central Civil Service (Conduct) Rules as extended to Tripura.

(+ As amended by Fourth Amendment issued under Notification No. F.3(5)-MTH/66' dated 20.5.66 and Seventh Amendment)

DISCIPLINARY AND OTHER MATTERS

26(i) The members of the Service shall be under the disciplinary control of the Government and subject to such control proceedings may be drawn up against them in accordance with the provisions of the Central Civil Service (Classification, Control and Appeal) Rules, 1965 as adopted by the Government.

(ii) In respect of other matters for which provisions have not been made in these rules, those shall be guided by the rules applicable to the officers of the same pay scale or status of the State Government.

(+ As amended by Seventh Amendment)

INTERPRETATION

27. If any question arises as to the interpretation of these rules, the same shall be decided by the Governor.

(+ As amended by Seventh Amendment)

Contd. .... F/12.
LIABILITY TO SERVICE

28. An officer appointed to the Service may be required to serve anywhere in Tripura he/she is posted.

(As amended by Seventh Amendment)

RELAXATION

29. Where the Government is of the opinion that it is necessary or expedient so to do, he may, by order, for reasons to be recorded in writing, and, in consultation with the Commission relax any of the provisions of these rules with respect to any class or category of persons or posts:

Provided that the power shall not be exercised so as to relax essential qualifications prescribed for appointment by any of the methods specified in the rules (including promotion) or provisions regarding pension and age of recruitment.

REPEAL AND SAVINGS

30(i) All provisions of the previous rules and orders, if any, made in this behalf are hereby repealed.

(ii) Notwithstanding such repeal any appointment made, or order issued, action taken or anything whatsoever done under the rules and orders so repealed shall be deemed to have been made, issued, taken or done under the corresponding provisions of these rules.

TRANSITIONAL ARRANGEMENT

31(i) On and after the commencement of these rules and until persons are appointed or recruited to duty post in accordance with the provisions of these rules, such posts may continue to be held by officers who are holding such posts at the commencement of these rules as if these rules had not come into force.

(ii) This rule shall cease to be in force after a period of two years from the date of commencement of these rules.
**FIRST SCHEDULE (**)  
(Vide rule 4(i) & 19)  

CADAVERS STRENGTH

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Nature of post</th>
<th>No. of post.</th>
</tr>
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<tbody>
<tr>
<td></td>
<td><strong>GRADE - I (Supertime Grade)</strong></td>
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</tr>
<tr>
<td>1.</td>
<td>(i) Director of Health Services</td>
<td>1 (one)</td>
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<tr>
<td>1.</td>
<td>(ii) Additional Director of Health Services/Consultant.</td>
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<td></td>
<td><strong>GRADE - II (Selection Grade)</strong></td>
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<tr>
<td>1.</td>
<td>Joint Director of Health Services/Head of Department.</td>
<td>9 (nine)</td>
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<td>2.</td>
<td>Medical Superintendent</td>
<td>3 (three)</td>
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<td><strong>Total:</strong> 12 (twelve)</td>
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<td><strong>GRADE - III</strong></td>
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<td>(Specialist and Senior Administrative Officer)</td>
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<tr>
<td>1.</td>
<td>Deputy Director of Health Services</td>
<td>3 (three)</td>
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<td>2.</td>
<td>Chief Medical Officer</td>
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<td>3.</td>
<td>Specialist for G.B./V.M.</td>
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<td>4.</td>
<td>Specialist for District Health</td>
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<td>5.</td>
<td>Programme Officer</td>
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<td>6.</td>
<td>Deputation/Training/Leave Reserve</td>
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<td><strong>Total:</strong> 36 (thirty six)</td>
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Condts. .... P/2.
<table>
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<th>Sl. No.</th>
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<tr>
<td>1.</td>
<td>Asstt. Director of Health Services</td>
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<td>2.</td>
<td>District Medical Officer</td>
<td>3 (three)</td>
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<td>3.</td>
<td>District Health Officer</td>
<td>3 (three)</td>
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<td>4.</td>
<td>District Family Planning Officer</td>
<td>3 (three)</td>
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<td>5.</td>
<td>Sub-divisional Medical Officer</td>
<td>9 (nine)</td>
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<td>6.</td>
<td>Incharge Primary Health Centre</td>
<td>36 (thirty six)</td>
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<tr>
<td>7.</td>
<td>Incharge Ward/Junior Specialist</td>
<td>36 (thirty six)</td>
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<tr>
<td>8.</td>
<td>Incharge Rural Hospital</td>
<td>16 (six)</td>
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<tr>
<td>9.</td>
<td>Deputation/Training/Leave Reserve</td>
<td>10 (ten)</td>
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Total: 110 (One hundred ten)

**GRADE - V**

(Junior Medical Officer)

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<tr>
<th>Sl. No.</th>
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<th>No. of post</th>
</tr>
</thead>
<tbody>
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<td>Junior Medical Officer,</td>
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<tr>
<td>2.</td>
<td>Deputation/Training/Leave Reserve</td>
<td>40 (forty)</td>
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Total: 440 (Four hundred for

Grand Total: 601 (Six hundred one)

(*) As amended by Amendment, Third Amendment, Fifth Amendment, Sixth Amendment and Seventh Amendment Rules issued under Notification No. F.20(6)-GA/73 dated 20.11.75, F.20(6)-GA/73 dated 16.6.79, F.8(17)-HPW/75 dated 9.4.81 read with corrigen No. F.20(6)-GA/73 dated 2.6.81, F.20(6)-GA/73 dated 19.5.81 and F.20(6)-GA/73 dated .......... respectively.).
SECOND SCHEDULE

Recruitment by selection to Tripura Health Service through Tripura Public Service Commission.

(a) Application for direct recruitment:

A candidate for appointment by direct recruitment shall apply before such date in such form and in such manner as may from time to time be prescribed by the Commission.

(b) Eligibility:

1) A citizen of India or
2) a subject of Sikkim or
3) a person of Indian origin who has migrated from Pakistan with the intention of permanently settling in India.

Provided that, subject to the issue of eligibility in his favour, a subject of Nepal or a Tibetan who came over to India may also be appointed.

Provided further that, a candidate belonging to category above must be a person in whose favour a certificate of eligibility has been given by the Government and if he/she belongs to category (3), the certificate of eligibility will be valid only for a period of one year from the date of his/her appointment beyond which he/she would be retained in service only if he/she has become a citizen of India.

A candidate in whose case a certificate of eligibility is necessary may be provisionally appointed subject to the necessary certificate being issued in his/her favour by the Government.

(c) The age limit, educational qualification, and experience for direct recruitment to the service shall be as laid down in the Third Schedule and the Annexure to the Third Schedule.

Provided that the upper age limit shall be relaxable by five years in the case of S.C/S.T., displaced persons and other special categories in accordance with the general orders issued from time to time by the Government.

Contd..... P/2.
(d) A candidate must satisfy the appointing authority that his character and antecedents are such as to make his/her suitable for appointment to the service.

(e) Decision of the Commission is final.

The decision of the Commission on the question whether a candidate does or does not satisfy any of the requirements of Clause (b) and (c) shall be final.

(f) Exemption:

The Government may modify or waive any of the requirements of Clauses (b) and (c) when an appointment for work of a special nature is to be made; it is not practicable to obtain a suitable candidate who fulfills all the requirements of those rules provided that any of the requirements of Clause (c) shall not be waived except on the advice of the Commission.

(g) Physical fitness of candidates:

A candidate must be in good mental and bodily health and free from any physical defect likely to interfere with the discharge of his duties as an officer of the service. A candidate who (after such physical examination as the Government may prescribe) is found not to satisfy those conditions will not be appointed.

(As amended by Seventh Amendment)
## THIRD SCHEDULE

<table>
<thead>
<tr>
<th>Category</th>
<th>(+) Nature of post</th>
<th>Age</th>
<th>Educational and other qualifications required for direct recruitment</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td></td>
<td>2.</td>
<td></td>
</tr>
<tr>
<td>A.</td>
<td>Grade-I (Super time + grade) Below</td>
<td>50 years</td>
<td>Essential :-</td>
</tr>
<tr>
<td></td>
<td>Director of Health Services.</td>
<td></td>
<td>i) A medical qualification included in the first schedule or the second schedule or part-II of the third schedule (other than Licentiate qualifications) to the Indian Medical Council Act, 1956. Holders of educational qualifications included in Part-II of the third schedule should also fulfil the conditions stipulated in Section 13(3) of the Indian Medical Council Act, 1956.</td>
</tr>
<tr>
<td></td>
<td>(+) Additional Director of Health Services/Consultant.</td>
<td></td>
<td>ii) 20 years standing in the profession.</td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td>iii) Extensive practical and administrative experience in the field of Medical Relief, Medical Research, Medical Education or Public Health Organisation. (Qualification relaxable at Commission’s discretion in case of candidates otherwise well qualified.</td>
</tr>
</tbody>
</table>

Contd. ... p/4.
B. Grade - II. Essential:

1) A medical qualification included in the first or the second schedule or Part-II of the third schedule (other than Licentiate qualifications) to the Indian Medical Council Act, 1956. Holders of educational qualifications included in Part-II of the third schedule should also fulfil the conditions stipulated in Section 13(3) of the Indian Medical Council Act, 1956.

2) Possession of Degree or qualifications mentioned in Part-A of the Annexure to the (+) third schedule with at least 8 years standing in the profession or post-graduate diploma mentioned in Part-B of the Annexure to the third schedule (+) with at least 10 years' standing in the profession after such qualification.

3) 15 years' standing in the profession.

4) Extensive practical and administrative experience in the field of Medical Relief/Medical Research/Medical Education or Public Health Organisation. (Qualifications relaxable at Commission's discretion in case of candidates otherwise well qualified.

(*) For direct recruitment:

Postgraduate qualification in any speciality with minimum of eight years' experience in the speciality for postgraduate degree holder or minimum 10 (ten) years' experience for post graduate diploma holder (qualifications relaxable at Commission's discretion in case of candidates otherwise well qualified.

( (*) As amended by second Amendment issued under Notification No.F.20(6)-GA/73 dated 12.4.77.

Contd. .... P/3.
**Grade-III**

**Essential:**

1) A medical qualification included in the first or second schedule or Part-II of the third schedule (other than licentiate qualification) to the Indian Medical Council Act, 1956.

Holdings of educational qualifications included in Part-II of the third schedule should fulfill the conditions stipulated in Section 13(3) of the Indian Medical Council Act, 1956.

**(ii)** 7 years' regular service in the general post or 5 years' service with post graduate degree/diploma when appointment to such post was made on the recommendation of Commission or Selection Committee.

(As amended by Amendment issued under Notification No. F.20(6)-GA/73 dated 20.11.73)

(*** For direct recruitment:—

Post Graduate qualification in any speciality with minimum of five years' experience in the speciality for Post Graduate degree holders or minimum of eight years experience for post-Graduate diploma holders. (Qualifications relaxable at Commission's discretion in case of candidates otherwise well qualified.

(As amended by Second Amendment issued under Notification No. F.20(6)-GA/73 dated 12.4.77.)

**Grade-IV**

40 years and below.

**Essential:**

1) A medical qualification included in the first or Second Schedule of Part-II of the Third Schedule (other than licentiate qualification) to the Indian Medical Council Act, 1956.

Holdings of educational qualifications included in Part-II of the Third Schedule should fulfill the conditions stipulated in Section 13(3) of the Indian Medical Council Act, 1956.

(ii) 5 years' regular service in Grade-V post where appointment to such post was made on the recommendation of the Commission or Selection Committee, Work in a responsible position connected with speciality. (Qualifications relaxable at Commission's discretion in case of candidates otherwise well qualified.

Contd. ..... F/6.
(***) For direct recruitment

Post graduate qualification in any speciality with minimum of three years experience in the speciality for post graduate degree holder or minimum of five years' experience for Post-graduate diploma holders. (Qualifications relaxable at Commission's discretion in case of candidates otherwise well qualified.

((***)As amended by Second Amendment issued under Notification No. F. 20(6)/GA/73 dated 12.4.77.)

E. Grade-V 30 years and below.

Essential:

i) A medical qualification included in the first or the second schedule or Part-II of the third schedule (other than licentiate qualification) to the Indian Medical Council Act, 1956. Holders of educational qualifications included in Part-II of the third schedule should fulfil the conditions stipulated in Section 13(3) of the Indian Medical Council Act, 1956.

ii) 2 years' experience as House Surgeon or in private practice or in public health Medical licentiates who have already 2 years experience in the service/private practice prior to obtaining basic medical qualification may deemed to have fulfilled the necessary 2 years' experience.

(Qualification relaxable at Commission's discretion in case of candidate otherwise well qualified.

or

after completion of F.R.C.A. course for 1 (one) year.

iii) Licentiate officers who have 8 years' of standing in profession.

(As amended by Seventh Amendment)
<table>
<thead>
<tr>
<th>Subject</th>
<th>Part-A</th>
<th>Part-B</th>
</tr>
</thead>
<tbody>
<tr>
<td>Medicine General</td>
<td>M.D., M.R.C.P., Ph.D. (Medical)</td>
<td></td>
</tr>
<tr>
<td></td>
<td>Ph.D. (Anatomy), Ph.D. (Physiology)</td>
<td></td>
</tr>
<tr>
<td></td>
<td>Ph.D. (Biochemistry)</td>
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</tr>
<tr>
<td></td>
<td>M.Sc. (Medicine), M.Sc (Medical-</td>
<td></td>
</tr>
<tr>
<td></td>
<td>with Anatomy) (Physiology)</td>
<td></td>
</tr>
<tr>
<td></td>
<td>M.Sc. (Medicine I), (Nagpur)</td>
<td></td>
</tr>
<tr>
<td></td>
<td>M.Sc. (Pharmacology), D.S.-</td>
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<tr>
<td></td>
<td>(Med. Anatomy)</td>
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</tr>
<tr>
<td></td>
<td>D.Sc. (Physiology) including</td>
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<tr>
<td></td>
<td>Bio-chemistry</td>
<td></td>
</tr>
<tr>
<td>Surgery General</td>
<td>M.S.F.R.C.S., F.A.C.G.</td>
<td></td>
</tr>
<tr>
<td>Anaesthesiology</td>
<td>F.R.A., R.C.S., R.C.P.&amp; S.</td>
<td></td>
</tr>
<tr>
<td>Radiology</td>
<td>M.D. (Radiology) or M.P., M.R.C.P.</td>
<td>P.M.R.E.</td>
</tr>
<tr>
<td></td>
<td>with radiology as special subject.</td>
<td>P.M.R. &amp; I.</td>
</tr>
<tr>
<td></td>
<td>or M.S. (Gynaecology)</td>
<td></td>
</tr>
<tr>
<td>Paediatrics.</td>
<td>M.D. or M.R.C.P.</td>
<td>D. Ped, DCH</td>
</tr>
<tr>
<td>Orthopaedics</td>
<td>M.S., M.C.H. (Orthopaedics) (Liverpool),</td>
<td>D. Ortho</td>
</tr>
<tr>
<td></td>
<td>F.R.C.S.</td>
<td>D. Ortho. S.</td>
</tr>
<tr>
<td>Ophthalmology</td>
<td>M.S., F.R.C.S. (with Ophthalmology)</td>
<td>D.O.</td>
</tr>
<tr>
<td>Otolaryngology (ENT)</td>
<td>M.S., F.R.C.S. (with Otolaryngology)</td>
<td>B.L.O.</td>
</tr>
<tr>
<td>Psychiatry</td>
<td>M.D. with Psychiatry</td>
<td>D.P.M.</td>
</tr>
<tr>
<td>Dermatology</td>
<td>M.D./M.R.C.P with Dermatology</td>
<td>D.P.V., D.R.V.</td>
</tr>
<tr>
<td>V.D. &amp; V.D.</td>
<td>as special subject.</td>
<td>D.P.V. &amp; D.R.V.</td>
</tr>
<tr>
<td>Pathology &amp; Bacteriology.</td>
<td>M.D. (Path), M.D. (Path &amp; Bact.)</td>
<td>D.C.P.</td>
</tr>
<tr>
<td></td>
<td>M.Sc. (Path), M.Sc. (Path &amp; Bact.), Ph.D.</td>
<td>D.P.B.</td>
</tr>
<tr>
<td></td>
<td>(Path &amp; Bact.)</td>
<td>D. (Bact.)</td>
</tr>
<tr>
<td>Maternity &amp; Child Welfare.</td>
<td>M.R.C.P.</td>
<td>P.M. &amp; C.W.</td>
</tr>
</tbody>
</table>

4.5. This list is not exhaustive. The Controlling Authority shall have the power to assign other qualifications to Part-A or Part-B.

(4) As amended by Seventh Amendment.)
FOURTH SCHEDULE
(see Rule- 21)

The form of option.

I hereby opt to be considered for appointment in the Tripura Health Service constituted under the Tripura Health Service Rules, 1974 in Grade ________.

Signature to the Government Servant

________________________________________________________________________

By order of the Governor,

C. R. Paul,
Deputy Secretary to the Government of Tripura.
PART-I—Orders and notifications by the Government of Tripura,

GOVERNMENT OF TRIPURA
APPOINTMENT & SERVICES DEPARTMENT
No.F.20(6)-GA/73. Agartala, Dated, the 13th May, 1974.
NOTIFICATION

In exercise of the powers conferred by proviso to article 309 of the Constitution of India and of all other powers enabling him in this behalf, the Governor of Tripura is pleased to make, in consultation with Tripura Public Service Commission, the following rules regulating the conditions of the persons appointed to the Tripura Health Services namely:


1. (i) These rules may be called the Tripura Health Services Rules, 1974.

(ii) They shall come into force with effect from the date of publication in the official gazette.

2. In these rules unless there is anything repugnant to the subject or context:—

(A) "Commission" means Tripura Public Service Commission.

(B) "Government" means the State Government of Tripura.
3. CONSTITUTION OF THE TRIPURA HEALTH SERVICE AND ITS CLASSIFICATION.

(i) On and from the date of commencement of these rules, there shall be constituted a State Service to be known as the Tripura Health Service.

(ii) The service shall have five grades, namely:
   a). Grade-I (Super time grade).
   b). Grade-II (Selection grade).
   c). Grade-III (Senior Specialist/Senior Administrative Officers).
   d). Grade-IV (Senior Medical Officers/ Junior Specialists).
   e). Grade-V (Junior Medical Officers).

(iii) The posts in Grade-I to grade-IV shall be State Civil Service posts, Class I gazetted and those in Grade-V shall be State Civil Service posts, Class II gazetted.
4. AUTHORISED PERMANENT STRENGTH OF THE SERVICE.

i) The authorised permanent strength of the service and the posts included therein shall be as specified in the first schedule.

ii) The Governor, subject to such conditions and limitations as may be prescribed by him in this behalf may by order create duty posts or exclude any duty post for such period as may be specified therein.

5. RECRUITMENT

Recruitment to the duty posts of the service after commencement of these rules shall be made by the following methods:

(a) Appointment to the post in Grade-I shall be made by promotion from the officers of Grade-II with not less than five years service in that grade on the recommendation of Selection Committee on the basis of merit with due regard to seniority or failing that by direct recruitment on the recommendation of the Commission or on deputation.

(b) Appointment to the posts in Grade-II in any one year shall be made in the manner indicated below:

(i) by filling up 80% of the posts on promotion from the officers in Grade III with not less than five years’ service in specialist’s post or seven years’ service in general post in that grade on the recommendation of the Selection Committee according to merit with due regard to seniority;

(ii) by filling up remaining 20% vacancies by direct recruitment through the Commission.

(c) Appointment to the posts in Grade-III in any one year shall be made in the manner indicated below:
(i) by filling up 50% of the posts by promotion from the officers in Grade-IV with not less than five years' service in specialist's post or seven years in general post in that grade on the recommendation of the Selection Committee according to merit with due regard to seniority;

(ii) by filling up remaining 50% vacancies by direct recruitment through the Commission.

(d) Appointment to the posts in Grade-IV in any one year shall be made in the manner indicated below:

(i) by filling up 75% of the posts on promotion from the officers in Grade-V with not less than five years' service in that grade on the basis of recommendation of the Selection Committee according to merit with due regard to seniority;

(ii) by filling up the remaining 25% posts, by direct recruitment through the Commission.

(e) Appointment to the posts in Grade-V shall be made by direct recruitment through the Tripura Public Service Commission as per provisions contained in second and third schedules.

6. Direct recruitment to the Service shall be made on the recommendation of the Commission and the Commission after necessary selection, shall forward to the State Government a list arranged in order of merit of the candidates who have qualified by such standard as the Commission may determine for selection.

7. Inclusion to the list shall not confer right to appointment.

The inclusion of a candidate's name in the list referred to under Rule—6, confers no right to appointment unless the Governor is satisfied after such inquiry as may be considered necessary that the candidate is suitable in all respects for appointment to the Service and an actual offer of appointment is made.
8. ELIGIBILITY AND QUALIFICATION.

A candidate for recruitment to the post in Grade-I to Grade-V shall have the qualifications and satisfy the conditions as specified in the second and third schedule.

9. INITIAL CONSTITUTION OF SERVICE.

(1) The existing members of the Central Health Service who are on deputation to Tripura under the provisions of Section 63 of the North Eastern Areas (Reorganisation) Act, 1971 and also the existing members of the State Health Department shall be absorbed on the commencement of these rules against such duty posts as may be considered suitable according to their qualifications and experience as may be decided by the Selection Committee.

Provided that any member having lien to any other service under the Government of India or any other State Government shall not be so absorbed, unless he exercises an option to come over to Tripura Health Service, and the option once exercised shall be final.

(2) Persons who are not absorbed at the time of initial constitution of the Service will continue to hold the posts to which they were appointed.

The cases of officers who are considered for appointment to the service though not actually appointed thereto under rule 9(1) of Tripura Health Service Rules, 1974, shall be considered while filling up future substantive vacancies by selection against promotion quota.

PROBATION, CONFIRMATION, ETC.

10. All appointments other than appointments of the members of C.H.S. or any other State Health Service, who are permanent and have opted for absorption in the State Health Service under these Rules, shall be on probation for a period of two years from the date of appointment to such posts provided that service rendered in a temporary or in officiating capacity in equivalent post under any Government, shall be taken into account:
Provided further that the Governor may relax or extend the period of probation in consultation with the Commission. On completion of the period of probation the members of the Service shall be confirmed in their respective grades.

RULES REGARDING PROBATION

11. A person on probation shall be liable to be discharged from service at any time without assigning any reason, provided that if he holds a lien to any permanent post under any Government, he shall be liable to be reverted to that post.

12. A person on probation who holds a lien to any permanent post under any Government may, if he so desires, during the period of probation, have the option to revert back to his parent Department or Government after giving such notice, as may be prescribed by the Governor.

13. During the period of probation or thereafter, a candidate shall undergo such training as may be prescribed by the Government.

DUTY POSTS TO BE FILLED UP BY THE MEMBERS OF THE SERVICE

14. Every duty post shall be held by a member of the service or an officer, appointed to officiate under the rules.

15. All appointment to the service shall be made to Grade—I to Grade—V, as the case may be and not against any specific posts included in the service.

Disqualification.

16. (a) No person who has more than one wife living or who having a spouse living, marries in any case in which such marriage is void by reason of its taking place during the life time of such spouse, shall be eligible for appointment to the Service; and

(b) No woman whose marriage is void by reason of the husband having a wife living at the time of such marriage or who has married a person who has a wife living at the time of such marriage, shall be eligible for appointment to the Service.
Provided that the Governor may, if satisfied that there are special grounds for so ordering exempt any person from the operation of this rule.

SELECTION FOR OFFICIATING APPOINTMENT

17. (i) Notwithstanding anything contained in these rules if the exigencies of service so require, a duty post for which a member of the Service is not available, may after consultation with the Commission, be filled on an officiating basis by the appointment on an officer belonging to a State or Central Health Services on deputation for such period or periods ordinarily not exceeding three years.

(ii) Notwithstanding anything contained in these rules, where appointment to a duty post is to be made purely as a local arrangement for a period not exceeding six months, such appointment may be made by the Governor from persons who would be available locally or from any outside sources;

Provided they are otherwise suitable in respect of age, qualification, experience, etc. prescribed for such posts, vide Second and Third Schedules.

CONSTITUTION OF SELECTION COMMITTEE

18. Recruitment for initial constitution and departmental promotion shall be made on the recommendation of a Selection Committee (hereinafter referred to as the committee), consisting of:

i) CHAIRMAN

The Chairman or a Member of the Commission,

ii) MEMBERS

Secretary of the Department to which the cadre relates or any other Senior Secretary as decided by the Government.
iii) Director of Health Services or any other senior specialist nominated by the Government, either locally or from outside. (for all Grades other than Grade I for which another Senior Secretary will be nominated by the Government).

**PAY AND ALLOWANCES**

19. The time scale of pay admissible to the members of each class of service in different grades shall be as follows and as shown in Column 3 of the First Schedule appended to these rules:

i) The scale of pay attached to the Service shall be as follows:

a) Grade-I (Time Scale)
   
i) Rs. 2100 (fixed) plus N.P. A. of Rs. 450/-
   
ii) Rs. 1800-100-2000 plus non-practising allowance Rs. 450/-

b) Grade-II (Time Scale)
   
Rs. 1600-50-1800 plus non-practising allowance Rs. 350/-

c) Grade-III (Time Scale)
   
Rs. 1300-50-1600 plus non-practising allowance Rs. 350/-

d) Grade-IV (Time Scale)
   
Rs. 750-40-1150-50-1300 (EB after 5th Stage) plus non-practising allowance Rs. 300/-

e) Grade-V (Time Scale)
   
Rs. 450-30-750-40-950-50-1000/- (EB after 5th Stage plus non-practising allowance Rs. 200/-

i) The rate of non-practising allowance shown against each Grade is subject to revision from time to time at the discretion of the Government.
iii) A person when recruited directly shall on appointment to the service draw pay at minimum of the time scale, unless otherwise decided by the Commission at the time of selection, provided that it shall be open to the Governor to determine the pay of any members of the service in such manner as the Governor deems fit if the special circumstances of the case so require.

iv) Dearness Allowances and other allowances shall be paid to the persons holding the duty post at such rates as may be determined by the Governor from time to time.

v) When the person is appointed or promoted from one grade to another grade, his pay shall be fixed in accordance with the provision of the fundamental rules regarding fixation of pay.

vi) A medical graduate appointed to the Grade-V posts shall be given over and above the Grade pay that may be fixed under the specified scale:–

   a) Two advance increments in the scale, if he possesses the post-graduate diploma,

   b) Four advance increments in the scale, if he possesses the post-graduate degree, subject to the condition that a person has not been given this benefit earlier at the time of fixation of his pay in the prescribed scale.

SPECIAL PROVISION FOR THE OPTEES

20. In the case of members of the Central Health Service or any other State Health Service who opt for Tripura Health Service, they will be entitled to get the following additional benefits:–

   i) All these persons who are due for promotion in their Parent cadre by virtue of their length of service and/or possessing post-graduate qualifications will be entitled to be absorbed in the initial constitution to the higher grade than that to which he is born in his parent cadre.
ii) Those persons of the Central Health Service or other State Health Services who are absorbed to equivalent grade will be given one advance increment at the time of his absorption in the initial constitution.

OPTION FOR ABSORPTION IN TRIPURA HEALTH SERVICE

21. All those members of the Central Health Service who are on deputation under the Government of Tripura in pursuance of provisions of section 63 of the North Eastern Areas (Reorganisation) Act, 1971 shall be given an offer for exercising option vide fourth schedule for absorption under the Tripura Health Service against suitable grade as determined by the Selection Committee, after taking into consideration their length of service, experience and other qualifications.

22. SENIORITY

(i) The seniority inter se of the members of each of the Grades-II to IV of the Service shall be determined by the Governor in consultation with the Commission according to general principles of seniority framed by the State Government taking into consideration the length of service rendered by the persons concerned in equivalent grade under the State Government or the Central Government.

(ii) The relative seniority of the members in Grade V of the service shall be determined according to the order of merit in the list prepared and forwarded by the Commission to the Governor after selection.

(iii) Notwithstanding anything contained in the foregoing provisions of these rules, while determining seniority of the members who have opted to come under the Tripura Health Service their entire period of service in the equivalent grade or post shall be counted towards their seniority.

Provided that in the case of a member who was confirmed in his previous post prior to his option, the seniority may be determined on the merit of the case from the date of such confirmation, if the same falls earlier to the date determined under this sub-rule, otherwise the seniority will be determined as above.
(iv) The relative seniority of direct recruits and of promotees shall be determined according to the rotation of vacancies between direct recruits and promotees which shall be based on the quotas of vacancies reserved for direct recruitments and promotions.

DEPUTATION

23. A member of the service may be allowed to serve on deputation or on foreign service in a post, under the control of the Central Government or any State Government, any local authority Statutory undertaking or a Government Company as defined in the Companies Act, 1956 or institution receiving grants from the Government on such terms as are admissible under orders of the State Government.

LEAVE, PENSION ETC.

24. Leave, Pension and other conditions of the service of a person appointed to the service shall be as admissible to officers of equal rank of the State Government.

PRIVATE PRACTICE

25. A person appointed to the service shall not be allowed private practice of any kind whatsoever, including consultation and laboratory practice. They shall, however, be entitled to a non-practising allowance indicated in Rule 19.

DISCIPLINARY AND OTHER MATTERS

26. (i) The members of the service shall be under the disciplinary control of the Government and subject to such control proceedings may be drawn up against them in accordance with the provisions of the Central Civil Service (Classification, Control and Appeal) Rules, 1965, as adopted by the Government.

(ii) In respect of other matters for which provisions have not been made in these rules, these shall be guided by the rules applicable to the officers of the same pay scale or status of the State Government.
INTERPRETATION

27. If any question arises as to the interpretation of these rules, the same shall be decided by the Governor.

LIABILITY TO SERVICE

28. An officer appointed to the Service may be required to serve anywhere in Tripura he/she is posted.

RELAXATION

29. Where the Governor is of the opinion that it is necessary or expedient so to do, he may, by order, for reasons to be recorded in writing, and in consultation with Commission relax any of the provisions of these rules with respect to any class or category of persons or posts;

Provided that the power shall not be exercised so as to relax essential qualifications prescribed for appointment by any of the methods specified in the rules (including promotion) or provisions regarding pension and age of recruitment.

REPEAL AND SAVINGS

30. (i) All provisions of the previous rules and orders, if any, made in this behalf are hereby repealed.

(ii) Notwithstanding such repeal any appointment made, or order issued, action taken or anything whatsoever done under the rules and orders so repealed shall be deemed to have been made, issued, taken or done under the corresponding provisions of these rules.

TRANSPORTATIONAL ARRANGEMENT

31. (i) On and after the commencement of these rules and until persons are appointed, recruited to duty post in accordance with the provisions of these rules, such posts may continue to be held by officers who are holding such posts at the commencement of these rules as if these rules had not come into force.

(ii) This rule shall cease to be in force after a period of two years from the date of commencement of these rules.
# FIRST SCHEDULE

( Vide rule 4(1) & 19 )

## CADRE STRENGTH.

<table>
<thead>
<tr>
<th>S/No.</th>
<th>Nature of post</th>
<th>No. of post</th>
<th>Scale of pay</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td><strong>GRADE—I</strong></td>
<td></td>
<td></td>
</tr>
<tr>
<td>1.</td>
<td>(i) Director of Health Services</td>
<td>1 (one)</td>
<td>Rs. 2100/- Fixed.</td>
</tr>
<tr>
<td></td>
<td>(ii) Consultant in Surgery</td>
<td>1 (one)</td>
<td>Rs. 1800-100-2000/-</td>
</tr>
<tr>
<td></td>
<td>(iii) Consultant in Medicine</td>
<td>1 (one)</td>
<td>Rs. 1800-100-2000/-</td>
</tr>
<tr>
<td></td>
<td><strong>Total— 3 (three)</strong></td>
<td></td>
<td></td>
</tr>
<tr>
<td></td>
<td><strong>GRADE—II</strong></td>
<td></td>
<td></td>
</tr>
<tr>
<td>1.</td>
<td>Heads of Department (Equivalent to Professor)</td>
<td>9 (Nine)</td>
<td>Rs. 1600-50-1800/-</td>
</tr>
<tr>
<td>2.</td>
<td>Medical Superintendent</td>
<td>3 (three)</td>
<td>Rs. 1600-50-1800/-</td>
</tr>
<tr>
<td></td>
<td><strong>Total— 12 (Twelve)</strong></td>
<td></td>
<td></td>
</tr>
<tr>
<td></td>
<td><strong>GRADE—III</strong></td>
<td></td>
<td></td>
</tr>
<tr>
<td>1.</td>
<td>Dy. Director of Health Services</td>
<td>3 (Three)</td>
<td>Rs. 1300-50-1600/-</td>
</tr>
<tr>
<td>2.</td>
<td>Chief Medical Officer of Health</td>
<td>3 (Three)</td>
<td>Rs. 1300-50-1600/-</td>
</tr>
<tr>
<td>3.</td>
<td>Specialists for GB/VM</td>
<td>15 (Fifteen)</td>
<td>Rs. 1300-50-1600/-</td>
</tr>
<tr>
<td>4.</td>
<td>Specialists for District Health</td>
<td>9 (Nine)</td>
<td>Rs. 1300-50-1600/-</td>
</tr>
<tr>
<td>5.</td>
<td>Programme Officer</td>
<td>1 (One)</td>
<td>Rs. 1300-50-1600/-</td>
</tr>
<tr>
<td>6.</td>
<td>Deputation/Training/Leave Reserve</td>
<td>5 (Five)</td>
<td>Rs. 1300-50-1600/-</td>
</tr>
<tr>
<td></td>
<td><strong>Total— 36 (Thirtysix)</strong></td>
<td></td>
<td></td>
</tr>
<tr>
<td></td>
<td><strong>GRADE—IV</strong></td>
<td></td>
<td></td>
</tr>
<tr>
<td>1.</td>
<td>Asstt. Director of Health Services</td>
<td>4 (Four)</td>
<td>Rs. 750-40-1150-50-1300/-</td>
</tr>
<tr>
<td>2.</td>
<td>District Medical Officer</td>
<td>3 (Three)</td>
<td>Rs. 750-40-1150-50-1300/-</td>
</tr>
<tr>
<td>3.</td>
<td>District Health Officer</td>
<td>3 (Three)</td>
<td>Rs. 750-40-1150-50-1300/-</td>
</tr>
<tr>
<td>4.</td>
<td>District Family Planning Officer</td>
<td>3 (Three)</td>
<td>Rs. 750-40-1150-50-1300/-</td>
</tr>
<tr>
<td>5.</td>
<td>Sub-Divisional Medical Officer</td>
<td>9 (Nine)</td>
<td>Rs. 750-40-1150-50-1300/-</td>
</tr>
<tr>
<td>6.</td>
<td>Incharge Primary Health Centre</td>
<td>35 (Thirtysix)</td>
<td>Rs. 750-40-1150-50-1300/-</td>
</tr>
<tr>
<td>7.</td>
<td>Incharge Ward/Junior Specialist</td>
<td>36 (Thirtysix)</td>
<td>Rs. 750-40-1150-50-1300/-</td>
</tr>
<tr>
<td>8.</td>
<td>I/C., Rural Hospital</td>
<td>6 (Six)</td>
<td>Rs. 750-40-1150-50-1300/-</td>
</tr>
<tr>
<td>9.</td>
<td>Deputation/Training/Leave Reserve</td>
<td>10 (Ten)</td>
<td>Rs. 750-40-1150-50-1300/-</td>
</tr>
<tr>
<td></td>
<td><strong>Total— 110 (One hundred ten)</strong></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>
GRAD E—V
1. Junior Medical Officer 400 (Four hundred) Rs. 450-30-750-40-950-50-1000/-
2. Deputation/Training/Leave Reserve 40 (Forty) Rs. 450-30-750-40-950-50-1000/-
Total—440 (Four hundred forty)
Grand Total—601 (Six hundred one)

SECOND SCHEDULE

Recruitment by selection to the Tripura Health Services through the Tripura Public Service Commission.

(a) Recruitment shall be made to the following percentage of vacancies in the services:

GRADE—I
i) (Super Time) —Promotion from Grade II (Selection Grade), failing which by direct recruitment/deputation.

GRADE—II
ii) (Selection Grade) —80% by promotion from Senior Specialist/Senior Administrator and 20% by direct recruitment.

GRADE—III
iii) (Senior Specialist/Senior Administrator) —50% of post by promotion of Senior Medical Officer or Junior Specialist, 50% by direct recruitment.

GRADE—IV
iv) (Junior Specialist/Senior Medical Officer) —75% of the vacancy by promotion from Junior Medical Officers—25% by direct recruitment.

GRADE—V
v) (Junior Medical Officer) —100% of vacancy by direct recruitment.

(b) Application for direct recruitment:

A candidate for appointment by direct recruitment shall apply before such date in such form and in such manner as may from time to time be prescribed by the Commission.
(c) Eligibility:

(1) A citizen of India or
(2) a subject to Sikkim or
(3) a person of Indian origin who has migrated from Pakistan with the intention of permanently settling in India.

Provided that, subject to the issue of a certificate of eligibility in his favour, a subject of Nepal or a Tibetan who came over to India may also be appointed.

(3) Provided further that, a candidate belonging to category above must be a person in whose favour a certificate of eligibility has been given by the Government and if he/she belongs to category (3), the certificate of eligibility will be valid only for a period of one year from the date of his/her appointment beyond which he/she would be retained in service only if he/she has become a citizen of India.

A candidate in whose case a certificate of eligibility is necessary may be provisionally appointed subject to the necessary certificate being issued in his/her favour by the Government.

(d) The age limit, educational qualification, and experience for direct recruitment to the service shall be as laid down in the annexure to this schedule.

Provided that the upper age limit shall be relaxable by five years in the case of S. C./S. T., displaced persons and other special categories in accordance with the general orders issued from time to time by the Government.

(e) A candidate must satisfy the appointing authority that his character and antecedents are such as to make him/her suitable for appointment to the service.

(f) Decision of the Commission is final.

The decision of the Commission on the question whether a candidate does or does not satisfy any of the requirements of Clauses (c) and (d) shall be final.

(g) Exemption.

The Government may modify or waive any of the requirements of Clauses (c) and (d) when an appointment for work of a special nature is to be made and it is not practicable to obtain a suitable candidate who fulfils all the requirements of those rules provided that any of the requirements of Clause (d) shall not be waived except on the advice of the Commission.
(h) Physical fitness of candidates:

A candidate must be in good mental and bodily health and free from any physical defect likely to interfere with the discharge of his duties as an officer of the service. A candidate who (after such physical examination as the Government may prescribe) is found not to satisfy those conditions will not be appointed.

ANNEXURE TO THE SECOND SCHEDULE
List of Post Graduate qualifications.

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Subject</th>
<th>Part-A</th>
<th>Part-B</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td>PH. D. (Anatomy), Ph. D. (Physiology).</td>
<td></td>
</tr>
<tr>
<td></td>
<td></td>
<td>Ph. D. (Biochemistry), Ph. D. (Pharmacology).</td>
<td></td>
</tr>
<tr>
<td></td>
<td></td>
<td>M. Sc. (Medical), M. Sc. (Medical with Anatomy)</td>
<td></td>
</tr>
<tr>
<td></td>
<td></td>
<td>(Physiology), M. Sc. (Medicine) (Nagpur)</td>
<td></td>
</tr>
<tr>
<td></td>
<td></td>
<td>D. Sc. (Physiology) including Bio-chemistry.</td>
<td></td>
</tr>
<tr>
<td></td>
<td></td>
<td>D. Sc. (Pharmacology).</td>
<td></td>
</tr>
<tr>
<td>2.</td>
<td>Surgery General</td>
<td>M. S. F. R. C. S. F. A. C. S.</td>
<td></td>
</tr>
<tr>
<td>5.</td>
<td>Obstetrics &amp; Gynaecology</td>
<td>M.D., M.O., M.R.C.O.G., F.R.C.S. or M. S. (Gynaecology)</td>
<td>D. G. O.</td>
</tr>
<tr>
<td>6.</td>
<td>Paediatrics</td>
<td>M. D. or M. R. C. P.</td>
<td>D.Ped. DCH.</td>
</tr>
<tr>
<td>9.</td>
<td>Otolaryngology (E. N. T.)</td>
<td>M.S., F.R.C.S. (with Otolaryngology)</td>
<td>B.L.O.</td>
</tr>
<tr>
<td>10.</td>
<td>Psychiatry</td>
<td>M.D. with Psychiatry</td>
<td>D.P.M.</td>
</tr>
</tbody>
</table>
12. Pathology & Bacteriology.  
M.D. (Path), M.D. (Path & Bact.),  
M.Sc. (Path), M.Sc. (Path & Bact.),  
Ph. D. (Path&Bact), D.Sc.  
(Path & Bact)  
D.C.P.  
D.P.B.  
D. (Bact).  

M.D. with Public Health,  
D.Sc., Dr. P.H.  
M.P.H., D.P.H.  
D.T.M.&H.  
L.P.H., DIH.  

M.D. (Midwifery&Gynaecology)  
M.R.C.P.  
D.M&C.W,  

15. Tuberculosis.  
M.D., M.R.C.P., F.R.C.S., M.S.  
T.D.D.  
D.T.D.  

N.B. This list is not exhaustive. The Controlling Authority shall have the power to assign other qualifications to Part A or part B.

THIRD SCHEDULE

<table>
<thead>
<tr>
<th>Category</th>
<th>Name of Post</th>
<th>Age</th>
<th>Educational and other qualifications required</th>
</tr>
</thead>
</table>
| A.       | GRADE—I     | Below 50 years | Essential:—
|          | (Super time)|     | i) A medical qualifications included in the first or the second schedule or Part II of the third schedule (other than licentiate qualifications) to the Indian Medical Council Act, 1956. Holders of educational qualifications included in Part II of the third schedule should also fulfil the conditions stipulated in Section 13 (3) of the Indian Medical Council Act, 1956.
|          |              |     | ii) Post graduate qualifications mentioned in Annexure II equivalent.
|          |              |     | iii) 20 years standing in the profession. |
iv) Extensive practical and administrative experience in the field of Medical Relief, Medical Research, Medical education, or Public Health Organisation.
(qualifications relaxable at commission's discretion in case of candidates otherwise well qualified.

Consultant:

i) A medical qualification included in the first or the second schedule or part II of the third schedule (other than licentiate qualifications) to the Indian Medical Council Act, 1956. Holders of educational qualifications included in part II of the third schedule should also fulfill the conditions stipulated in Section 13 (3) of the Indian Medical Council Act, 1956.

ii) Extensive experience in speciality for at least 15 years in responsible post with a minimum of 8 years standing after Post graduate Degree mentioned in part A of the Annexure to the second schedule.

B GRADE-II Below 50 years

Essential:

i) A medical qualification included in the first or the second schedule or Part II of the third schedule (other than Licentiate qualifications) to the Indian Medical Council Act, 1956. Holders of educational qualifications included in Part II of the third schedule should also fulfill the conditions stipulated in Section 13 (3) of the Indian Medical Council Act, 1956.
ii) Possession of Degree or qualifications mentioned in Part A of the Annexure to the second schedule with at least 8 years standing in the profession or post graduate diploma mentioned in Part B of the Annexure to the second schedule with at least 10 years standing in the profession after such qualification.

iii) 15 years standing in the profession.

iv) Extensive practical and administrative experience in the field of Medical Relief/Medical Research/Medical Education or Public Health Organisation.

(Qualifications relexable at Commission's discretion in case of candidates otherwise well qualified.)

C. GRADE-III

Essential :

i) A medical qualification included in the first or the second schedule or Part II of the third schedule (other than Licentiate qualification) to the Indian Medical Council Act, 1956. Holders of educational qualifications included in part II of the third schedule should fulfil the conditions stipulated in Section 13 (3) of the Indian Medical Council Act, 1956.

ii) 7 years regular service in the general post or 5 years regular service in specialist post, where appointment to such post was made on the recommendation of Commission or Selection Committee.
AND/OR

ii) Possession of Post-graduate Degree or qualification mentioned in Part A of the Annexure to the second schedule with at least 5 years standing in the profession in responsible post after such qualification or post-graduate diploma mentioned in Part B of the Annexure to the second schedule with at least 8 years standing in the profession after such qualification.

D. GRADE-IV 40 years & below.

i) A medical qualification included in the first or the second schedule or part II of the third schedule (other than Licentiate qualifications) to the Indian Medical Council Act, 1956. Holders of educational qualifications included in Part II of the third schedule should fulfil the conditions stipulated in Section 13(3) of the Indian Medical Council Act, 1956.

ii) 5 years regular service in Grade V post where appointment to such post was made on the recommendation of the Commission or Selection Committee. Work in a responsible position connected with the speciality. (Qualifications relaxable at Commission’s discretion in case of candidates otherwise well qualified).
E. GRADE-V  30 years & below.  

Essential:—

i) A medical qualification included in the first or the second schedule or Part II of the third schedule (other than Licentiate qualifications to the Indian Medical Council Act, 1956. Holders of educational qualifications included in Part II of the third schedule should fulfil the conditions stipulated in Section 13 (3) of the Indian Medical Council Act, 1956.

ii) 2 years experience as House Surgeon or in private practice or in public health Medical Licentiates who have already 2 years experience in the service/private practice prior to their obtaining basic medical qualification may be deemed to have fulfilled the necessary 2 years experience. (Qualifications relaxable at Commission's discretion in case of candidates otherwise well qualified).

Or after completion of F.R.C.A. course for 1 (one) year.

iii) Licentiate officers who have 8 years of standing in profession.

FOURTH SCHEDULE

(See Rule 21)

The form of option.

I hereby opt to be considered for appointment in the Tripura Health Service constituted under the Tripura Health Services Rules, 1974 in Grade

Signature of the Government Servant

By order of the Governor,
C. R. Paul
Deputy Secretary to the
Government of Tripura.

Printed at the Tripura Government Press, Agartala.
Government of Tripura
Health & Family Welfare Department

No. F.20(6)-GA/73.

Dated, Agartala, the 16th June, 1979.

NOTIFICATION

In exercise of the powers conferred by proviso to article 309 of the Constitution of India and all other powers enabling him in this behalf, the Governor, in consultation with the Tripura Public Service Commission, hereby makes the following rules further to amend the Tripura Health Service Rules, 1974, namely:—

1. (i) These rules may be called the Tripura Health Service (Third Amendment) Rules, 1979.

   (ii) They shall be deemed to have come into force on and from the 18th day of May, 1974.

2. In rule 5 of the Tripura Health Service Rules (hereinafter referred to as the principal Rules), for the existing clause (d), the following shall be substituted, namely:—

   “(d) Appointment to the posts in Grade-IV shall be made by promotion from the officers in Grade-V with not less than five years' service in that grade on the basis of recommendation of the Selection Committee according to merit with regard to seniority.”

3. In rule 19 of the principal Rules, —

   (i) for the existing clause (i) the following clause shall be substituted, namely:—

   “(i) The scale of pay attached to the services shall be as follows:—

   (a) Grade-I (Time Scale) i) Rs. 2000-125/2.2250/- plus non-practising allowance Rs. 350/- provided that pay plus N.P.A. shall not exceed Rs. 2450/—;

   ii) Rs. 1900-100/2.2100/- plus non-practising allowance Rs. 350/- provided that pay plus N.P.A. shall not exceed Rs. 2400/—.”
(b) Grade-II (Time Scale) Rs. 1600-75-1900/- plus non-practising allowance Rs. 400/-.

(c) Grade III (Time Scale) Rs. 1300-50-1400-60-1700/- plus non-practising allowance Rs. 350/-.

(d) Grade-IV (Time Scale) Rs. 750-50-1400/-
(E. B. after 8th stage)
plus non-practising allowance Rs. 300/-.

(e) Grade-V (Time Scale) Rs. 500-40-900-50-1300/-
(E. B. after 8th & 15th stages) plus non-
practising allowance Rs. 250/-.

(2) for the existing clause (vi), the following shall be substituted, namely:

"(a) The Medical Graduate who will be appointed in Grade-V of the Tripura Health Service will be given three advance increments.

Provided that the pay of those Medical Graduates who have been appointed in Grade-V of the Tripura Health Service after 18-5-1974 will be fixed notionally and the financial benefit will start from the date of issue of this notification.

(b) A Medical Graduate appointed to Grade-IV or Grade-V post shall be given one additional increment in the scale if he possesses the post graduate diploma and two additional increments if he possesses post graduate degree, over and above the increments in clause (a) above and subject to the condition that such person has not been given such benefit earlier."
Amendment of Rule 20.

4. In rule 20 of the principal Rules for the existing clause (ii), the following shall be substituted, namely:

(ii) Pay of those persons who are absorbed in Tripura Health Service at its initial constitution shall be fixed according to the manner indicated below:

(a) Those persons who are absorbed in Grade-II of the Tripura Health Service will get one advance increment in the Tripura Health Service pay scale with effect from 18-5-1974.

(b) Those persons who are absorbed in Grade-III of the Tripura Health Service will get two advance increments in the Tripura Health Service pay scale with effect from 18-5-1974.

(c) Those persons who are absorbed in Grade-IV of the Tripura Health Service will get three advance increments in the Tripura Health Service pay scale with effect from 18-5-1974.

(d) A Medical Graduate absorbed in Grade-IV of the Tripura Health Service at its initial Constitution will get one additional increment if he possesses post graduate diploma and two additional increments if he possesses post graduate degree over and above the advance increments in clause (c) above subject to the condition that such additional increment/increments will not be admissible to him who has received such benefit in Central Health Service or any other State Health Service.

(e) Those Medical Graduates who are absorbed in Grade-V of the Tripura Health Service at its initial Constitution will get four advance increments in the Tripura Health Service pay scale with effect from 18-5-1974.

N. B. : Pay shall be fixed in the manner as indicated below:

(a) The basic pay should be taken to determine the rate of State Government D.A. to be admissible on the date of absorption.

(b) Such State rate of D.A. as admissible will be retained as separate element of D. A. admissible.
(c) The difference between the State rate of D. A. as above and Central rate of D. A. will be treated as “Special Compensatory Allowance.” (This may be merged as D. A. latter when Central Government rate of D. A. is allowed to State Government employees).

(d) Present pay will be fixed in the appropriate scale at the same stage, or if there is no such stage at the former stage with personal pay for the difference.

(e) The date of increment will be the anniversary date of the officer.

(f) From the date of absorption, any grant of State Government D. A. will also be admissible.

Amendment of 5. For the existing first schedule appended to the principal Rules, the following schedule shall be substituted namely:

FIRST SCHEDULE

(i) The N. P. A. attached to the scale shall be as follows:

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Nature of post</th>
<th>Number of post</th>
<th>Scale of pay</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>GRADE—I</td>
<td></td>
<td></td>
</tr>
<tr>
<td>i)</td>
<td>Director of Health Services</td>
<td>1 (one)</td>
<td>Rs. 2000-125/-2250/- plus non-practising allowance Rs. 350/- provided that pay plus N. P. A. shall not exceed Rs. 2450/-</td>
</tr>
<tr>
<td>ii)</td>
<td>Consultant in Surgery</td>
<td>1 (one)</td>
<td>Rs. 1900-100/-2100/- plus non-practising allowance Rs. 350/- provided that pay plus N. P. A. shall not exceed Rs. 2400/-</td>
</tr>
<tr>
<td>iii)</td>
<td>Consultant in Medicine</td>
<td>1 (one)</td>
<td>Rs. 1900-100/-2100/- plus non-practising allowance Rs. 350/- provided that pay plus N. P. A. shall not exceed Rs. 2400/-</td>
</tr>
</tbody>
</table>

TOTAL: 3 (three)
### GRADE—II

1. Head of Department (equivalent to Professor) 9 (Nine)  
   Rs. 1600-75-1900/- plus non-practising allowance Rs. 400/-

2. Medical Superintendent 3 (Three)  
   Rs. 1600-75-1900/- plus non-practising allowance Rs. 400/-

**Total:** 12 (Twelve)

### GRADE—III

1. Deputy Director of Health Services 3 (Three)  
   Rs. 1300-50-1400-60-1700/- plus non-practising allowance Rs. 350/-

2. Chief Medical Officer of Health 3 (Three)  
   Rs. 1300-50-1400-60-1700/- plus non-practising allowance Rs. 350/-

3. Specialists for GB/VM Hospital 15 (Fifteen)  
   do

4. Specialists for District Health 9 (Nine)  
   do

5. Programme Officer 1 (One)  
   do

6. Deputation/Training/Leave Reserve 5 (Five)  
   do

**TOTAL:** 36 (Thirty-six)

### GRADE—IV

1. Assistant Director of Health Services 4 (Four)  
   Rs. 750-50-1400/- (E.B. after 8th stage) plus non-practising allowance Rs. 300/-

2. District Medical Officer 3 (Three)  
   do

3. District Health Officer 3 (Three)  
   do

4. District Family Planning Officer 3 (Three)  
   do

5. Sub-Divisional Medical Officer 9 (Nine)  
   do

6. In-charge Primary Health Centre 36 (Thirty-six)  
   do

7. In-charge, Ward/Junior Specialist 36 (Thirty-six)  
   do
<table>
<thead>
<tr>
<th></th>
<th>2</th>
<th>3</th>
<th>4</th>
</tr>
</thead>
<tbody>
<tr>
<td>8</td>
<td>In-charge, Rural Hospital.</td>
<td>6 (Six) <strong>Rs. 750-50-1400/-</strong> (E.B. after 8th stage) plus non-practising allowance <strong>Rs. 300/-</strong></td>
<td>do</td>
</tr>
<tr>
<td>9</td>
<td>Deputation/Training/Leave Reserve.</td>
<td>10 (Ten) do</td>
<td>do</td>
</tr>
<tr>
<td></td>
<td>TOTAL :</td>
<td>110 (One hundred and ten)</td>
<td></td>
</tr>
</tbody>
</table>

**GRADE—V**

<table>
<thead>
<tr>
<th></th>
<th>2</th>
<th>3</th>
<th>4</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Junior Medical Officer.</td>
<td>400 (Four hundred) <strong>Rs. 500-40-900-50-1300/-</strong> (E.B. after 8th &amp; 15th stages) plus non-practising allowance <strong>Rs. 250/-</strong></td>
<td>do</td>
</tr>
<tr>
<td>2</td>
<td>Deputation/Training/Leave Reserve.</td>
<td>40 (Forty) do</td>
<td>do</td>
</tr>
<tr>
<td></td>
<td>TOTAL :</td>
<td>440 (Four hundred and forty)</td>
<td></td>
</tr>
</tbody>
</table>

**GRAND TOTAL :** 601 (Six hundred and one)

Amendment of 6. At the end of item (ii) against category D Grade—IV third Schedule, the following shall be deleted, namely:

“For DIRECT RECRUITMENT

Post Graduate qualification in any speciality with minimum of three years experience in the speciality for Post Graduate Degree holders or minimum of five years experience for Post Graduate Diploma holders (qualification relaxable at Commission’s discretion in case of candidates otherwise well qualified).”

By order of the Governor,

R. DATTA
Addl. Secretary to the
Government of Tripura.
GOVERNMENT OF TRIPURA
HEALTH & FAMILY WELFARE DEPARTMENT

No. F. 20(5)-GA/73/14, 014-35-(V-I).

Dated, Agartala, the 19th May, 1981.

NOTIFICATION

In exercise of the powers conferred by proviso to article 309 of the Constitution of India and all other powers enabling him in this behalf, the Governor, in consultation with the Tripura Public Service Commission, hereby makes the following rules further to amend the Tripura Health Service Rules, 1974, namely:—

1. (i) These rules may be called the Tripura Health Service (Sixth Amendment) Rules, 1981.
   (ii) They shall come into force from the date of issue of notification.

2. In Rule 5 of the Tripura Health Service Rules (here-in-after referred to as the principal rules), for the existing clause (a), the following shall be substituted, namely:—
   a. (i) Appointment to the post of Director of Health Services in Grade-I shall be made by promotion from Officers of Grade-I and failing that from officers of Grade-II, having not less than 5 years service in Grade-I and/or Grade-II, on the recommendation of the Selection Committee and on the basis of merit with due regard to seniority; provided that the post may be filled up by direct recruitment on the recommendation of the Commission or on deputation in case of non-availability of suitable persons for promotion.
   (ii) Appointment to the other posts in Grade I shall be made by promotion from the officers of Grade-II with not less than 5 years service in that grade on the recommendation of the Selection Committee on the basis of merit with due regard to seniority and failing that by direct recruitment on the recommendation of the Commission or on deputation.

3. In Rule 8 of the Tripura Health Service Rules (here-in-after referred to as the principal rules), for the existing provisions the following shall be substituted, namely:—
   “a candidate for direct recruitment to the posts in Grade I to Grade V shall have the qualifications and satisfy the conditions as specified in the Second and Third Schedule.”
4. In the first schedule appended to the Tripura Health Service (Third Amendment) Rules, 1979:

(i) For the existing entries against items (ii) & (iii) at Serial-I in Grade-I and Serial-I in Grade-II the following shall be substituted, namely:

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Nature of post</th>
<th>Number of post</th>
<th>Scale of pay</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>GRADE-I</td>
<td>2 (tow)</td>
<td>Rs. 1900-100/2-2100/- plus Non-practising Allowance Rs. 400/-</td>
</tr>
<tr>
<td>(ii)</td>
<td>Additional Directors of Health Services/Consultants</td>
<td></td>
<td></td>
</tr>
<tr>
<td>1</td>
<td>GRADE-II</td>
<td>9 (nine)</td>
<td>Rs. 1600-75-1900/- plus non-practising Allowance Rs. 400/-</td>
</tr>
<tr>
<td>1</td>
<td>Joint Directors of Health Services/Heads of Departments.</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

By order of the Governor,

R. N. GUPTA
Secretary to the Government of Tripura.
Published by Authority

EXTRAORDINARY ISSUE

Agartala, Monday, November 22, 1982 A.D.
Agrahayan 1, 1904 S. E.

PART-I—Orders and Notifications by the Government of Tripura,
the High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA
HEALTH & FAMILY WELFARE DEPARTMENT

No. F. 20(6)-GA/73/2701/(VUI)

Dated, Agartala, the 1st October, 1982.

MEMORANDUM

In exercise of the power conferred by the provision of Article 309 of the Constitution of India and other powers enabling him in this behalf, the Governor, Tripura is hereby pleased to make the following rules further to amend the Tripura Health Service Rules, 1974 namely:

1. (i) These rules may be called "The Tripura Health Service (Seventh Amendment) Rules, 1982."

(ii) They shall be deemed to have come into force on and from the 18th day of May, 1974.

Amendment to preamble.

2. Between the two groups of words "The conditions of" & "The persons" appearing in the preamble to the Tripura Health Service Rules, 1974 the following words shall be inserted:

"service of"

3. The word "the" appearing in clause (F) of rule 2 of the Tripura
Amendment to rule 3.

4. (i) The word "senior" appearing before the word "specialists" occurring in sub-clause (C) of clause (ii) of rule 3 of the Tripura Health Service Rules, 1974 shall be deleted.

(ii) Existing clause (iii) of rule 3 of the Tripura Health Service Rules, 1974 shall be substituted by the following:

"The posts in the service shall be State Civil Service posts and their classification shall be as provided in the general order of classification of State Civil Service posts issued by the Government from time to time".

Amendment to rule 4.

5. (i) Between the words "the" and "posts" appearing in clause (i) of rule 4 of the Tripura Health Service Rules, 1974, the following words shall be inserted:

"nature of"

(ii) Between the words "create" and "duty" appearing in clause (ii) of rule 4 of Tripura Health Service Rules, 1974, the following words shall be inserted:

"temporary or permanent"

Amendment to rule 5.

6. (i) The word "recruitment" appearing in the heading of rule 5 of the Tripura Health Service Rules, 1974 and in the marginal notes thereto shall be substituted by the following word:

"Appointment"

(ii) The word "Recruitment" appearing at beginning of the text of rule 5 of the Tripura Health Service Rules, 1974 shall be substituted by the following word:

"Appointment"

(iii) The word "on" appearing between the words "posts" and "promotion" occurring in sub-rule (i) of clause (b) of rule 5 of the Tripura Health Service Rules, 1974 shall be substituted by the following word:

"by"

(iv) The word "vacancies" appearing between the digits and symbol "20%" and the word "by" occurring in sub-clause (ii) of clause (b) of rule 5 of the Tripura Health Service Rules, 1974 shall be substituted by the following word:

"of the posts"
(v) Between the words “in” and “Specialists” appearing in sub-clause (c) of rule 5 of the Tripura Health Service Rules, 1974, the following word shall be inserted:—

“Junior”

(vi) The word “vacancies” appearing between the digits and symbol “50%” and the word “by” occurring in sub-clause (ii) of clause (c) of rule 5 of the Tripura Health Service Rules, 1974 shall be substituted by the following words:—

“of the posts”

(vii) The word “Tripura Public Service” appearing in clause (e) of rule 5 of the Tripura Health Service Rules, 1974 shall be deleted;—

7. (i) The following words shall be inserted as the “heading” against rule 6 of the Tripura Health Service Rules, 1974:—

“DIRECT RECRUITMENT”

7. (ii) The following words shall be inserted as “marginal notes” against rule 7 of the Tripura Health Service Rule, 1974:—

“INCLUSION TO THE LIST SHALL NOT CONFER RIGHT TO APPOINTMENT”

9. (i) The words “the post in” appearing in rule 8 of the Tripura Health Service Rules, 1974 shall be deleted.

(ii) Between the words “qualifications” and “and” appearing in rule 8 of the Tripura Health Service Rules, 1974 the following shall be inserted:—

“as mentioned in the Third Schedule”

(iii) Between the words “the” and “conditions” appearing in rule 8 of the Tripura Health Service Rules, 1974 the following word shall be inserted:—

“other”

(iv) The words “and Third” appearing in rule 8 of the Tripura Health Service Rules, 1974 shall be deleted.

(v) Between the words “for” and “recruitment” appearing in the marginal notes against rule 8, the following word shall be inserted:—

“direct”
10. The existing marginal notes against rule 9 of the Tripura Health Service Rules, 1974 shall be substituted by the following:

"Absorption of existing members at the initial constitution of the service".

11. (i) The following words shall be inserted as marginal notes against rule 10 of the Tripura Health Service Rules, 1974:

"Appointment on promotion, confirmation etc."

(ii) The words "State Health" appearing between the words "for absorption in the" and the words "service under", occurring in rule 10 of the Tripura Health Service Rules, 1974 shall be deleted.

(iii) The words "to such posts" appearing between the words "appointment" and the words "provided" occurring in rule 10 of the Tripura Health Service Rules, 1974 shall be deleted.

(iv) Between the words "in" and "officiating" appearing in rule 10 of the Tripura Health Service Rules, 1974, the following word shall be inserted:

"an"

(v) The word "relax" appearing in the proviso to rule 10 of the Tripura Health Service Rules, 1974, shall be substituted by the following word:

"reduce"

12. (i) The following words shall be inserted as "marginal note" or as the case may be, as "heading" against rules mentioned there against:

a) "Rules of Probation" — To be inserted as marginal notes against the existing heading over rules 11 to 13 of the Tripura Health Service Rules, 1974.

b) "Filling up of duty posts" — To be inserted as marginal notes against rule 14 of the Tripura Health Service Rules, 1974.

c) "All appointment to grades and not to posts" — To be inserted as marginal notes against rule 15 of the Tripura Health Service Rules, 1974.

d) "DISQUALIFICATION" — To be inserted as heading above rule 16 of the Tripura Health Service Rules, 1974.
c) "Officiating appointment on deputation"

f) "Selection Committe"

g) "Pay & allowance"

h) "Special provision for optees"

i) "Pay and allowances of persons absorbed at the initial constitution of the service"

j) "Option"

k) "Seniority"

l) "Deputation"

m) "Leave pension and other conditions of service"

n) "Private Practice"

o) "Disciplinary and other matters"

p) "Interpretation"

To be inserted as marginal notes against rule 17 of the Tripura Health Service Rules, 1974.

To be inserted as marginal notes against rule 18 of the Tripura Health Service Rules, 1974.

To be inserted as marginal notes against rule 19 of the Tripura Health Service Rules, 1974.

To be inserted as marginal notes against rule 20 of the Tripura Health Service Rules, 1974.

To be inserted as marginal notes against rule 21 of the Tripura Health Service Rules, 1974.

To be inserted as marginal notes against rule 22 of the Tripura Health Service Rules, 1974.

To be inserted as marginal notes against rule 23 of the Tripura Health Service Rules, 1974.

To be inserted as marginal notes against rule 24 of the Tripura Health Service Rules, 1974.

To be inserted as marginal notes against rule 25 of the Tripura Health Service Rules, 1974.

To be inserted as marginal notes against rule 26 of the Tripura Health Service Rules, 1974.

To be inserted as marginal notes against rule 27 of the Tripura Health Service Rules, 1974.
13. The existing proviso to rule 17 of the Tripura Health Service Rules, 1974 shall be substituted by the following:

"Provided that such persons shall possess the qualification as prescribed in the Third Schedule and satisfy other conditions of eligibility as prescribed in the Second Schedule."

14. (i) The words and brackets "(Time scale)" appearing in Sub-Clausés (a), (b), (c), (d), and (e), of clause (i) of rule 19 shall be deleted. (ii) Between the words "allowance" and "against" appearing in clause (ii) of rule 19 of the Tripura Health Service Rules, 1974, the following words shall be inserted:

"as shown"

15. The following words and brackets shall be inserted against the names of respective Grades appearing in the First Schedule of the Tripura Health Service Rules, 1974, the following words shall be inserted:

"(Super time grade)" To be inserted against the word, sign and digit "GRADE-I"

"(Selection Grade)" To be inserted against the word, sign and digits "GRADE-II"

"(Specialist and Senior administrative Officer)" To be inserted against the word, sign and digits "GRADE-III"

"(Senior Medical Officer and Junior Specialist)" To be inserted against the word, sign and digits "GRADE-IV"

"(Junior Medical Officer)" To be inserted against the word, sign and digits "GRADE-V"

(ii) The column for scale of pay appearing in the First Schedule to the Tripura Health Service Rules, 1974 and all entries in that column shall be deleted.

16. (i) Item (a) of Second Schedule to the Tripura Health Service Rules, 1974 shall be deleted and the existing items (b) to (h) shall be re-numbered as items (a) to (g).

(ii) The existing "Annexure to Second Schedule" shall be redesignated as the "Annexure to Third Schedule" and the Annexure shall be appended to Third Schedule.
(iii) Reference to "Annexure to the Second Schedule" where ever appearing in the Tripura Health Service Rules shall be read as "Annexure to Third Schedule",

Amendment to Third Schedule.

17. (i) The words "Annexure to the Second Schedule" where ever appearing in the Third Schedule shall be substituted by the words "Annexure to Third Schedule"

(ii) The word "Name" appearing in the heading of column 2 of the Third Schedule to the Tripura Health Service Rules, 1974 shall be substituted by the following word :—

"Nature"

(iii) The following word shall be inserted within first bracket after the word 'Super time' appearing below the word and digit "Grade I" in column 2 against category "A" in the Third Schedule to the Tripura Health Service Rules, 1974 :

"grade"

(iv) The following Words and sign shall be inserted before the word "Consultant" appearing in column 2 against category "A" of the Third Schedule to the Tripura Health Service Rules, 1974 :—

"Additional Director of Health Services/"

M. K. Sarkar
Under Secretary to the Government of Tripura.
NOTIFICATION

In exercise of the power conferred by the provision Article 309 of the constitution of India & other powers enabling him in this behalf, the Governor, Tripura, is hereby pleased to make the following rules further to amend the Tripura Health Service Rules, 1974, namely:

1. (i) These rules may be called "The Tripura Health Service (Eighth) Amendment Rules, 1982.

(ii) These rules shall come into force on t and from the 1st day of January, 1982.

2. (i) The following shall be inserted as the first proviso below clause (a) of sub-rule (vi) of Rule 19 of Tripura Health Service Rules, 1974 above the existing proviso :-

"Provided that the three advance increments shall not be admissible to the cases of first regular or ad-hoc appointment to T.H.S., Grade-V on or after 1st January, 1982 in the revised scale of pay introduced by Tripura Government Services (Revised Pay) Rules, 1982"

(ii) Between the words "provided" and "that" appearing in the existing proviso below clause (a) of sub-rule (vi) of Rule 19 of Tripura Health Service Rules, 1974 the following words shall be inserted :-

"further"

By order of the Governor,

Sd/- M.K. Sarkar
24/1/83.

Under Secretary to the Government of Tripura

Copy forwarded for information to :-

1. The Special Secretary to Governor, Tripura, Agartala.
2. The Secretary to the Chief Minister, Tripura, Agartala.
3. P.A. to the Chief Secretary/Additional Chief Secretary, Tripura, Agartala.
4. The Chairman, Tripura Public Service Commission, Tripura, Agartala.
5. All Departments/Heads of Department/Offices -

6. The Supdt. of Press, Govt. of Tripura, Agartala with request to publish the above notification in an extra-ordinary issue of Tripura Gazette.

Sd/- M.K. Sarkar
24/1/83

Under Secretary.
No. F. 20(6)/GA/73
GOVERNMENT OF TRIPURA
HEALTH & FAMILY WELFARE DEPARTMENT


NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Tripura is pleased to make the following rules further to amend the Tripura Health Service Rules, 1984, namely:

1. Short Title and commencement.
   1) These rules may be called the Tripura Health Service (Ninth Amendment) Rules, 1984.
   2) They shall come into force on and from the first day of July, 1984.

2. Amendment of the THIRD SCHEDULE.
   In the THIRD SCHEDULE of the Tripura Health Service Rules, 1974 in column 3, against the Category - E, for the figure "30", the figure "35" shall be substituted.

Copy to:

1. The Special Secretary to Governor, Tripura, Agartala.
2. The Secretary to the Chief Minister, Tripura, Agartala.
3. P.A. to the Chief Secretary, Tripura, Agartala.
4. The Chairman, Tripura Public Service Commission, Agartala.
5. All Departments, Heads of Department/Offices.

6. The Superintendent of Press, Govt. of Tripura, Agartala with request to publish the above notification in an extra-ordinary issue of the Tripura Gazette.

Under Secretary to the Government of Tripura.
NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 of the constitution of India, the Governor, Tripura is pleased to make the following rules further to amend the Tripura Health Rules, 1974, namely:

1. **Short Title and Commencement**:
   i. These rules may be called the Tripura Health Service (Tenth Amendment) Rules, 1967.
   ii. They shall be deemed to have come into force with effect from the 18th day of May, 1974.

2. **Amendment of Rules 20 (ii)(e)**
   The existing words viz. "those Medical graduates" appearing in sub-clause (e) of Rule 20(ii) shall be replaced by the words viz. "those persons".

(Signed)
Deputy Secretary to the Government of Tripura.

Copy to:

1. The special Secretary to the Governor, Tripura, Agartala.
2. The Secretary to the Chief Minister, Tripura, Agartala.
3. P.A. to the Chief Secretary, Tripura, Agartala.
4. The Chairman, Tripura Public Service Commission, Agartala.
5. All Departments/Heads of Department/Offices

6. The Superintendent of Press, Govt. of Tripura, Agartala with request to publish the above notification in an extra-ordinary issue of the Tripura Gazette.

Deputy Secretary to the Government of Tripura.
No.F.20(6)-GA/73
Government of Tripura
Health & Family Welfare Department

*****

Dated, Agartala, the 16th November, 1987.

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 389 of the Constitution of India, the Governor of Tripura pleased to make the following rules further to amend the Tripura Health Service Rules, 1974, namely:

1. Short title and commencement.
   1) These rules may be called the Tripura Health Service (Eleventh Amendment) Rules, 1987.
   2) They shall come into force with immediate effect.

2. Amendment of Rule 29.- In rule 29 of the Tripura Health Service Rules, 1974, after the existing proviso, the following proviso shall be inserted, namely:

"Provided further that restriction on the powers of relaxation relating to age of recruitment under the first proviso shall not apply in cases of recruitment of persons who are already in the Service having been appointed on ad-hoc basis in any grade and have applied to the Commission for regular appointment in the same grade.

By order of the Governor,

(D.K. Roy)
Deputy Secretary to the Government of Tripura.

Copy to:
1. The Special Secretary to the Governor, Tripura, Agartala.
2. The Secretary to the Chief Minister, Tripura, Agartala.
3. The Principal Private Secretary to the Chief Secretary, Tripura, Agartala.
4. The Chairman, Tripura Public Service Commission, Agartala.
5. All Departments/Heads of Department/Offices

6. The Superintendent of Press, Govt. of Tripura, Agartala
with request to publish the above notification in an extra-ordinary issue of Tripura Gazette.

Deputy Secretary to the Government of Tripura.
In exercise of the powers conferred by the proviso to Article 366 of the Constitution of India, the Governor, Tripura is pleased to make the following rules further to amend the Tripura Health Service Rules, 1974 namely:

1. **Short Title and Commencement:**
   i). These Rules may be called the Tripura Health Service (Twelfth Amendment) Rules, 1974.
   ii). They shall be deemed to have come into force with effect from the 10th May, 1974.

2. **Amendment to Rule 19(vi)(a):**
   The existing words viz. "Medical Graduate" appearing in the sub-clause (vi)(a) of Rule 19 and its proviso shall be replaced by the words viz. "Medical Graduate/L.M.F."

(M.L. Roy)
Joint Secretary to the Government of Tripura.

Copy to:
1. The Special Secretary to the Governor, Tripura, Agartala.
2. The Secretary to the Chief Minister, Tripura, Agartala.
3. P.A. to the Chief Secretary, Tripura, Agartala.
4. The Chairman, Tripura Public Service Commission, Agartala.
5. The Secretary, Appointment & Services Department, Govt. of Tripura, Agartala.
6. The Accountant General, Tripura, Agartala.
7. The Superintendent of Press, Government of Tripura, Agartala with request to publish the above notification in an extra-ordinary issue of the Tripura Gazette.

7. All Departments/ Heads of Department & Offices.

(Joint Secretary to the Government of Tripura.)
No.F:3(228)-HFW/90
Government of Tripura
Health & Family Welfare Department

Dated, Agartala, the 7th March 1991.

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor in consultation with Tripura Public Service Commission, makes the following rules to further to amend the Tripura Health Service Rules, 1974, namely:

1. **Short title and commencement.**

   i) These rules may be called the Tripura Health Service...(13th Amendment) Rules, 1991.

   ii) They shall come into force on the date of their publication in official Gazette.

2. In the Tripura Health Service Rules, 1974 (hereinafter referred to as the Principal Rules).

In Rules 5 —

   (a) in sub rule (b)

   (i) in clause (i) for the figure and percentage "50%", the figure and percentage "90%" shall be substituted.

   (ii) in clause (ii) for the figure and percentage "20%", the figure and percentage "10%" shall be substituted.

   (b) in sub rule (c) —

   (i) clause (i) for the figure and percentage "50%", the figure and percentage "75%" shall be substituted.

   (ii) in clause (ii) for the figure and percentage "50%", the figure and percentage "25%" shall be substituted.

[Signature]
[2/3/71]

contd ...
Amendment 3. In the Principal Rules, for all the entries of First Schedule, the following new entries shall be substituted, namely:

"FIRST SCHEDULE"

(Vide - Rule 4(1) and 19).

Cadre Strength

<table>
<thead>
<tr>
<th>S. No.</th>
<th>Nature of the post</th>
<th>No. of post</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>1) Director of Health Service</td>
<td>1</td>
</tr>
<tr>
<td></td>
<td>i) Addl. Director of Health Service/Consultant</td>
<td>2</td>
</tr>
<tr>
<td></td>
<td>ii) Deputation/Training/Leave Reserve</td>
<td>1</td>
</tr>
<tr>
<td></td>
<td><strong>Total</strong></td>
<td><strong>4</strong></td>
</tr>
</tbody>
</table>

Grade II Selection Grade

1) Joint Director of Health/Heads of Deptt. 9
2) Medical Superintendent 3
3) Deputation/Training/Leave Reserve 3

**Total**: 15

Grade III

(Specialist and Senior Administrative Officer)

1. Deputy Director of Health Service 6
2. Chief Medical Officer 3
3. Specialist for GB/IGM Hospital 19
4. Specialist for District Hospital 9
5. Deputation/Training/Leave Reserve 11

**Total**: 48

**Contd... 3**
Grade IV
(Senior Medical Officer and Junior Specialist).

1. Asstt. Director of Health Services 4
2. District Medical Officer 3
3. District Health Officer 3
4. District Family Welfare Officer 3
5. Sub-Divisional Medical Officer 10
6. In-charge Primary Health Centre 56
7. In-charge Rural Hospital 8
8. In-charge Ward/Junior Specialist 39
9. Deputation/Training/Leave Reserve 38

Total: 164

Grade V
(Junior Medical Officer)

1. Junior Medical Officer 446
2. Deputation/Training/Leave Reserve 134

Total: 580
GRAND TOTAL: 811

By order of the Governor

N. C. Sinha
Dy. Secretary to the Government of Tripura.

Copy to:
1. The Special Secretary to the Governor, Tripura, Agartala.
2. The Secretary to the Chief Minister, Tripura, Agartala.
3. The P.A. to the Chief Secretary, Tripura, Agartala.
4. The Chairman, TESC, Tripura, Agartala.
5. All Departments/Heads of Department/Offices.
6. The Superintendent of Press, Government of Tripura, Agartala with request to publish the above notification in an extra-ordinary issue of Tripura Gazette.
NOTIFICATION.

In exercise of powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Tripura is pleased to make the following Rules further to amend the Tripura Health Service Rules 1974, namely:

1. i. These Rules may be called the Tripura Health Service (14th Amendment) Rules, 2000.
   
   ii. They shall come into force from 1st day April, 2000.

2. In the Tripura Health Service Rules 1974 (hereinafter referred to as the Principal Rules), the Sub-rules (ii) of Rule 3 shall be substituted by the following, namely:

   ii. The Service shall have 4 (four) grades namely:

   a. Grade-I (Supertime Grade)

   b. Grade-II (Selection Grade)

   c. Grade-III (Junior Specialist/Senior Medical Officer)

   d. Grade-IV (Initial Grade) Junior Medical Officer

3. In the Tripura Health Service Rules 1974 (hereinafter referred to as the Principal Rules) the Sub-Rule (d) and (e) of Rule 5 shall be substituted by the following namely:
"(d) Appointment to the Posts in Grade- IV shall be made by direct Recruitment through the Commission as per provisions contained in second and third schedules ".

4. In Rule 8 of the Tripura Health Service Rules, 1974 (hereinafter referred to as Principal Rules), the words "Grade-I to Grade-V" shall be replaced by the words "Grade-I to Grade-IV".

5. In Rule 15 of the Tripura Health Service Rules, 1974 (hereinafter referred to as Principal Rules), the words "Grade-I to Grade-V" shall be replaced by the words "Grade-I to Grade-IV".

6. In the Principal Rules, the existing Rule 19 shall be submitted by the following Rule, namely:-

"19. PAY AND ALLOWANCES

1. Scales of pay of the duty posts included in the Tripura Health Service Rules shall be as follows:-

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Grade</th>
<th>Scale of Pay</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Grade-I</td>
<td>Rs.14,150-450-20,000 Non practising allowance Rs.400</td>
</tr>
<tr>
<td>2</td>
<td>Grade-II</td>
<td>Rs.12,000-400-18,400 Non practising allowance Rs.400</td>
</tr>
<tr>
<td>3</td>
<td>Grade-III</td>
<td>Rs.10,650-325-15,850 Non practising allowance Rs.350</td>
</tr>
<tr>
<td>4</td>
<td>Grade-IV(initial Grade)</td>
<td>Rs.7,800-275-10,000-300-15,100 Non practising allowance Rs.250</td>
</tr>
</tbody>
</table>

ii) The rate of Non Practising allowance as shown against each Grade is subject to revision from time to time at the discretion of the Government.

iii) A person recruited directly shall on appointment to the service draw pay at the minimum of the time scale, unless otherwise decided by the commission at the time of selection.

Provided that it shall be upon the Governor to determine the pay of any member of the service in such manner as the Governor deem fit if the special circumstances of the case to require.
iv) Dearness allowance and other allowance shall be paid to the person holding the duty post as such rate as may be determined by the Governor from time to time.

v) When a person is appointed or promoted from one grade to another grade, His/her pay shall be fixed in accordance with the provision of the Fundamental Rules regarding fixation of pay.

VI) A Medical Graduate appointed to a Grade-IV post shall be given one additional increment in the scale if he possessed Post-Graduate Diploma too additional increments is he possesses post-Graduate Degree, over and above the increments subject to the condition that such person has not availed such benefit earlier.

VII) Amendment of Rule 22 of the Principal Rules.

1) The existing words "Grade-II to grade-IV" appearing in the Rule 22 (i) shall be replaced by the words "Grade-II to Grade-III".

ii) The existing word "Grade-V" appearing in the Rule 22 (ii) shall be replaced by the word "Grade-IV".

8. In the Principal Rules, for the existing first schedule, the following first schedule shall be substituted, namely:

FIRST SCHEDULE

(Vide Rule 4 (i) and 19)

**CADRE STRENGTH.**

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Name of Post</th>
<th>Number of Post</th>
</tr>
</thead>
<tbody>
<tr>
<td>1,</td>
<td>Grade-I</td>
<td></td>
</tr>
<tr>
<td>i)</td>
<td>Director of Health Services</td>
<td>1</td>
</tr>
<tr>
<td>ii)</td>
<td>Director of Family Welfare &amp; Preventive Medicine</td>
<td>1</td>
</tr>
<tr>
<td>iii)</td>
<td>Additional Director of Health Services #</td>
<td>1</td>
</tr>
<tr>
<td></td>
<td>Additional Director of Family Welfare and Preventive Medicine/Consultant</td>
<td></td>
</tr>
<tr>
<td>iv)</td>
<td>Deputation/Training/leave reserve</td>
<td>1</td>
</tr>
</tbody>
</table>

Total: 4
2. Grade-II

i) Joint Director of Health Service/ 
Joint Director of Family Welfare and 
Preventive Medicine/Head of the 
Department of the Medical Units of 
the State Hospital. 9

ii) Medical Superintendent of State 
Hospital. 4

iii) Chief Medical Officer 4

iv) Deputy Director of Health Services/ 
Deputy Director of Family Welfare and 
Preventive Medicine. 4

v) Senior Specialist for State Hospitals. 19

vi) Medical Superintendent of District 
Hospitals 3

vii) Senior Specialist/Administrative Officer 
for District Hospitals, 6

viii) Deputation/Training/leave Reserve. 14

Total: 63

3. Grade-III.

i) Assistant Director of Health Services/ 
Assistant Director Family Welfare and 
Preventive Medicine. 4

ii) District Health Officer 4

iii) District Family Welfare Officer 4

iv) Sub-Divisional Medical Officer 12

v) Medical Officer-in-charge Primary 
Health Centre 59

vi) Medical Officer-in-charge Rural 
Hospital 9

vii) In-Charge Ward/Junior Specialist of 
State Hospitals 39

viii) Deputation/training/leave reserve 33

Total: 164

4. Grade-IV

i) Junior Medical Officer 446

ii) Deputation/training/leave reserve 134

Total: 580

GRAND TOTAL: 811
9. In the Principal Rules, for all the entries in the third schedule, the following entries shall be substituted, namely:

**THIRD SCHEDULE**

<table>
<thead>
<tr>
<th>Category</th>
<th>Nature of Post</th>
<th>Age</th>
<th>Educational &amp; other qualifications required for direct recruitment</th>
</tr>
</thead>
<tbody>
<tr>
<td>A</td>
<td>Grade-I</td>
<td>Below 50 years</td>
<td>Essential:-(i) A Medical qualification included in the first schedule or the second schedule or part-II of the third schedule (other than Licentiate qualifications) to the Indian Medical Council Act, 1956. Holders of educational qualifications included in part-I of the third schedule should also fulfill the conditions stipulated in Section 13(3) of the Indian Medical Council Act, 1956. (ii) 20 years standing in the profession.</td>
</tr>
</tbody>
</table>

(ii) Extensive practical & administrative experience in the field of Medical Relief, Medical Research, Medical Education or Public Health Organisation. (Qualification relaxable at Commission's discretion in case of candidates otherwise well qualified.)

i. A Medical qualification included in the first or the second schedule or part-II of the third schedule (other than Licentiate qualifications) to the Indian Medical Council Act, 1956. Holders of educational qualifications included in part-II of the third schedule should also fulfill the condition stipulated in Section 13(3) of the Indian Medical Council Act, 1956.

ii. Extensive experience in speciality for at least 15 years in responsible post with a minimum of 8 (eight) years' standing profession after post-graduate Degree mentioned in part-A of the Annexure to the third schedule,
Essential:

(i) A Medical qualification included in the first or the second schedule or Part-II or third schedule (other than licentiate qualifications) to the Indian Medical Council Act, 1956. Holders of Educational Qualification included in Part-II or the third schedule should also fulfill the conditions stipulated in Section 13(3) of the Indian Medical Council, 1956.

(ii) Possession of Degree or qualification mentioned in part-A of the Annexure to the third schedule with at least 8 (eight) years standing in the profession or post-Graduate Diploma mentioned in part-B of the Annexure to the third schedule with at least 10 (ten) years' standing in the profession after such qualification.

(iii) 15 years' standing in the profession.

(iv) Extensive practical and administrative experience in the field of Medical Relief / Medical Research / Medical Education or Public Health Organisation. (Qualifications relaxable at Commission's discretion in case of candidates otherwise well qualified).

For Direct Recruitment:— Post Graduate qualification within minimum of 8 years' experience in the speciality for Post Graduate Degree Holder or minimum 10 years' experience for Post Graduate Diploma Holders (qualification relaxable at Commission's discretion in case of candidates otherwise well qualified).

Essential:

(i) A Medical qualification included in the first or second schedule or Part-II of the third schedule (other than licentiate qualification) to the Indian Medical Council Act, 1956. Holders of Educational Qualification included in Part-II or the third schedule should fulfill the conditions stipulated in Section 13(3) of the Indian Medical Council Act, 1956.

(ii) 7 (seven) years' regular service in the General post or 5 (five) years' service with Post Graduate Degree/Diploma when appointment to such post was made on the recommendation of Commission or selection Committee.
For direct recruitment:

Post Graduate qualification in any speciality with minimum of 5 (five) years' experience in the speciality for Post Graduate Degree Holders or minimum of 8 (eight) years' experience for Post Graduate Diploma Holders. (Qualifications relaxable at Commissions' discretion in case of candidate otherwise well qualified).

Essential:

i) A Medical Qualification included in the first or second schedule or part-II of the third schedule (other than licentiate qualification) to the Indian Medical Council Act, 1956. Holders of Educational qualifications included in Part-II of the third schedule should fulfil the conditions stipulated in Section 13(3) of the Indian Medical Council Act, 1956.

ii) 2 (two) years' experience as House Surgeon or in Private Practice or in Public Health Medical Licentiate who have already 2 (two) years' experience in the service/Private Practice prior to their obtaining basic Medical Qualification may deemed to have fulfilled the necessary 2 (two) years' experience.

Qualification relaxable at Commission's discretion in case of candidates otherwise well qualified).

OR

after completion of FRCA Course for 1 (one) year.

(iii) Licentiate Officers who have 8 (eight) years' or standing in profession.

By order of the Governor,

B.K. RAY

Additional Secretary to the Government of Tripura.
GOVERNMENT OF TRIPURA
DIRECTORATE OF FOOD, CIVIL SUPPLIES
AND CONSUMER AFFAIRS

No.F.6-5(1)-DCS/94

Dated, Agartala, the 5th November, 2005.

NOTIFICATION

In exercise of the powers conferred on me by Clause-11 of the Tripura Cotton Cloth and Yarn Control Order, 1971, I hereby exempt all Dealers in Cotton Cloth and all Dealers in Cotton Yarn from furnishing stock returns in Form-I and Form-II, to the licensing Authority with immediate effect.

This issues in supersession of this office earlier Notification of even number dated 20/02/1999.

S. Bhowmik
Director:
Food, Civil Supplies and
Consumer Affairs, Tripura,
(Textile Commissioner).

GOVERNMENT OF TRIPURA
HEALTH & FAMILY WELFARE DEPARTMENT

No.F.1-15/JS/H/99/2500(V-IV)

Dated, Agartala, the 22nd October, 2005.

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 of the constitution of India, the Governor of Tripura is pleased to make the following rules further to amend the Tripura Health Service Rules, 1974, namely :-

1. i) These rules may be called the Tripura Health Service (15th Amendment) Rules, 2005.
   ii) They shall come into force from the date of publication in the official Gazette.

Amendment of First Schedule appended to the T.H.S. Rules, 1974.

2. The existing designation "Director of Health Services" appearing after the words Grade-I shall be substituted as "Director of Health Services & Medical Education."

Amendment of Third Schedule appended to the T.H.S. Rules, 1974.

3. The Existing designation "Director of Health Services" appearing after the words Grade-I shall be substituted as "Director of Health Services & Medical Education."

By order of the Governor,
Smti B. Deb Barma
Deputy Secretary to the
Government of Tripura.
NOTIFICATION

In exercise of power conferred by the proviso to the Article 309 of the Constitution of India, the Governor, Tripura in consultation with the Tripura Public Service Commission is pleased to make the following rules to further amend the Tripura Health Service Rules, 1974, namely:-

Short Title and Commencement:

i. These rules may be called the “Tripura Health Service (Eighteenth Amendment) Rules, 2018”;

ii. They shall come into force on and from the date of publication in the Tripura Gazette.

Amendment of Third Schedule:

In the Tripura Health Services Rules, 1974, for the entries against Category-D in Column 1 of the table, the following entries shall be substituted:-

<table>
<thead>
<tr>
<th>Category</th>
<th>Nature of post</th>
<th>Age</th>
<th>Educational and other qualifications required for direct recruitment</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>2</td>
<td>3</td>
<td>4</td>
</tr>
<tr>
<td>D.</td>
<td>Grade-IV</td>
<td>40 years or as fixed by the State Government from time to time for other services of appropriate level.</td>
<td>i) A medical qualification included in the First or Second schedule or Part II of the Third schedule (other than Licentiate qualification) to the Indian Medical Council Act, 1956. Holders of Educational qualifications included in Part II of the Third schedule should fulfill the conditions stipulated in Section 13(3) of the Indian Medical Council Act, 1956, ii) Completion of internship and permanent Registration Certificate of any state Medical Council / Medical Council of India.</td>
</tr>
</tbody>
</table>

By order of the Governor.

(Smt. A. Debbarma) 
Under Secretary to the Government of Tripura.

Printed at the Tripura Government Press, Agartala.